

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011
Norms Committee-III
Para 4.7 Decision

Meeting No. 09/82/2017 of 2017-18 dated 27.12.2017 (actually held on 05.01.2018) considered the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri Arun Kumar, Consultant, Department of Pharmaceuticals.

The committee went through the minutes of earlier meeting No. 08/82 dated 13.12.2017 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood.

MEETING NUMBER : 9/82-ALC4/2017 MEETING DATE : 27.12.2017

1	Case No.:1/9/82-ALC4/2017	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00728/AM18/	RLA File :08/24/040/00478/AM14/	Lic.No/Date:0810129031 19.02.2014	Defer Date: 07.02.2018
	Decision : Deferred			
2	Case No.:419/4/82-ALC4/2017	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00427/AM18/	RLA File :05/24/040/00062/AM15/	Lic.No/Date:0510386899 20.05.2014	Defer Date: 07.02.2018
	Decision : Deferred			
3	Case No.:231/4/82-ALC4/2017	Party Name:SCOTT-EDIL ADVANCE RESEARCH LAB. AND EDUCATION LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred

HQ File :01/82/050/00239/AM18/	RLA File :22/24/040/00041/AM15/	Lic.No/Date:2210015070 27.08.2014	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:491/4/82-ALC4/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
4 HQ File :01/82/050/00499/AM18/	RLA File :03/95/040/00847/AM15/	Lic.No/Date:0310792906 14.01.2015	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:97/4/82-ALC4/2017	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
5 HQ File :01/82/050/00105/AM18/	RLA File :04/24/040/00073/AM16/	Lic.No/Date:0410160674 15.06.2015	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:84/13/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
6 HQ File :01/82/050/01047/AM16/	RLA File :34/24/040/00066/AM16/	Lic.No/Date:3410041297 15.06.2015	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:120/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
7 HQ File :01/82/050/01440/AM16/	RLA File :03/94/040/00403/AM16/	Lic.No/Date:0310798726 08.09.2015	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals O.M. No. 35011/774/2015-PI(Norms) dated 5 th July, 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

Case No.:89/19/82-ALC4/2015	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
8 HQ File :01/82/050/01570/AM16/	RLA File :22/24/040/00085/AM16/	Lic.No/Date:2210015363 09.12.2015	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/75/2016-PI(Norms) dated July, 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

9	Case No.:98/20/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/01681/AM16/	RLA File :05/23/040/00338/AM16/	Lic.No/Date:0510397164 31.12.2015	Defer Date: 07.02.2018
Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/68/2016-PI(Norms) dated June, 2016, uploaded at the end of these minutes and deferred the case.				

10	Case No.:446/4/82-ALC4/2017	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00454/AM18/	RLA File :08/24/040/00467/AM16/	Lic.No/Date:0810137552 30.03.2016	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/164/2016-PI(Norms) dated December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

11	Case No.:476/4/82-ALC4/2017	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00484/AM18/	RLA File :07/24/040/00026/AM17/	Lic.No/Date:0710109705 25.04.2016	Defer Date: 07.02.2018
Decision : Deferred				

12	Case No.:20/9/82-ALC4/2017	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00747/AM18/	RLA File :26/24/040/00006/AM17/	Lic.No/Date:2610012758 10.06.2016	Defer Date: 07.02.2018
Decision : Deferred				

13	Case No.:477/4/82-ALC4/2017	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00485/AM18/	RLA File :07/24/040/00120/AM17/	Lic.No/Date:0710110078 12.07.2016	Defer Date: 07.02.2018
Decision : Deferred				

14	Case No.:501/4/82-ALC4/2017	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00509/AM18/	RLA File :34/24/040/00217/AM17/	Lic.No/Date:3410042658 10.11.2016	
Decision : The Committee decided to ratify norms based on the recommendation of D/o				

Pharmaceuticals forwarded vide O.M. No.35011/53/2016-PI(Norms) dated December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

15	Case No.:224/4/82-ALC4/2017	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00232/AM18/	RLA File :09/24/040/00397/AM17/	Lic.No/Date:0910064446 07.12.2016	Defer Date: 07.02.2018
Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/221/2016-PI(Norms) dated 26 th September, 2017, uploaded at the end of these minutes and deferred the case.				

16	Case No.:225/4/82-ALC4/2017	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00233/AM18/	RLA File :09/24/040/00506/AM17/	Lic.No/Date:0910064459 08.12.2016	Defer Date: 07.02.2018
Decision : Deferred				

17	Case No.:200/4/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00208/AM18/	RLA File :09/24/040/00473/AM17/	Lic.No/Date:0910064484 14.12.2016	Defer Date: 07.02.2018
Decision : Deferred				

18	Case No.:199/4/82-ALC4/2017	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00207/AM18/	RLA File :09/24/040/00512/AM17/	Lic.No/Date:0910064489 20.12.2016	Defer Date: 07.02.2018
Decision : Deferred				

19	Case No.:29/4/82-ALC4/2017	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00037/AM18/	RLA File :08/24/040/00118/AM17/	Lic.No/Date:0810139459 04.01.2017	Defer Date: 07.02.2018
Decision : Deferred				

20	Case No.:173/4/82-ALC4/2017	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00181/AM18/	RLA File :09/24/040/00535/AM17/	Lic.No/Date:0910064554 05.01.2017	Defer Date: 07.02.2018

Decision : Deferred

21	Case No.:171/4/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00179/AM18/	RLA File :09/24/040/00317/AM17/	Lic.No/Date:0910064562 09.01.2017	Defer Date: 07.02.2018
Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/315/2017-PI(Norms) dated 28 th December, 2017, uploaded at the end of these minutes and deferred the case.				

22	Case No.:230/4/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00238/AM18/	RLA File :09/24/040/00262/AM17/	Lic.No/Date:0910064564 09.01.2017	Defer Date: 07.02.2018
Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/315/2017-PI(Norms) dated 28 th December, 2017, uploaded at the end of these minutes and deferred the case.				

23	Case No.:151/4/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00159/AM18/	RLA File :09/24/040/00537/AM17/	Lic.No/Date:0910064568 10.01.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/318/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

24	Case No.:166/4/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00174/AM18/	RLA File :09/24/040/00527/AM17/	Lic.No/Date:0910064569 10.01.2017	Defer Date: 07.02.2018
Decision : Deferred				

25	Case No.:159/4/82-ALC4/2017	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00167/AM18/	RLA File :09/24/040/00543/AM17/	Lic.No/Date:0910064579 12.01.2017	Defer Date: 07.02.2018
Decision : Deferred				

26	Case No.:227/4/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2017	Status:Approved
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		27.12.2017	
HQ File :01/82/050/00235/AM18/	RLA File :09/24/040/00559/AM17/	Lic.No/Date:0910064575 12.01.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/318/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

27	Case No.: 229/4/82- ALC4/2017	Party Name:AAP PHARMA TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00237/AM18/	RLA File :09/24/040/00513/AM17/	Lic.No/Date:0910064583 13.01.2017	Defer Date: 07.02.2018
Decision : Deferred				

28	Case No.: 160/4/82- ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00168/AM18/	RLA File :09/24/040/00542/AM17/	Lic.No/Date:0910064605 20.01.2017	Defer Date: 07.02.2018
Decision : Deferred				

29	Case No.: 72/4/82- ALC4/2017	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00080/AM18/	RLA File :03/94/040/00969/AM17/	Lic.No/Date:0310810717 24.01.2017	Defer Date: 07.02.2018
Decision : Deferred				

30	Case No.: 185/4/82- ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00193/AM18/	RLA File :09/24/040/00577/AM17/	Lic.No/Date:0910064612 27.01.2017	Defer Date: 07.02.2018
Decision : Deferred				

31	Case No.: 71/4/82- ALC4/2017	Party Name:FERMENTA BIOTECH LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00079/AM18/	RLA File :03/94/040/00970/AM17/	Lic.No/Date:0310810834 31.01.2017	Defer Date: 07.02.2018
Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/761/2015-PI(Norms) dated December, 2017, uploaded at the end of these minutes and deferred the case.				

32	Case No.: 184/4/82-	Party	Meet No/Date:9/82-	Status:Deferred
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ALC4/2017	Name:M.R.LABORATOARIES PVT LTD.	ALC4/2017 27.12.2017	
HQ File :01/82/050/00192/AM18/	RLA File :09/24/040/00544/AM17/	Lic.No/Date:0910064621 31.01.2017	Defer Date: 07.02.2018
Decision : Deferred			

33	Case No.:149/4/82- ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00157/AM18/	RLA File :09/24/040/00574/AM17/	Lic.No/Date:0910064617 31.01.2017	Defer Date: 07.02.2018
	Decision : Deferred			

	Case No.:188/4/82- ALC4/2017	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00196/AM18/	RLA File :09/24/040/00477/AM17/	Lic.No/Date:0910064627 02.02.2017	
34	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/306/2017-PI(Norms) dated December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:73/4/82- ALC4/2017	Party Name:FDC LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
35	HQ File :01/82/050/00081/AM18/	RLA File :03/94/040/00991/AM17/	Lic.No/Date:0310810972 06.02.2017	Defer Date: 07.02.2018
	Decision : Deferred			

	Case No.:194/4/82- ALC4/2017	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
36	HQ File :01/82/050/00202/AM18/	RLA File :09/24/040/00569/AM17/	Lic.No/Date:0910064646 06.02.2017	Defer Date: 07.02.2018
	Decision : Deferred			

	Case No.:187/4/82- ALC4/2017	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
37	HQ File :01/82/050/00195/AM18/	RLA File :09/24/040/00536/AM17/	Lic.No/Date:0910064655 07.02.2017	Defer Date: 07.02.2018
	Decision : Deferred			

38	Case No.:190/4/82- ALC4/2017	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:9/82- ALC4/2017	Status:Deferred
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		27.12.2017	
HQ File :01/82/050/00198/AM18/	RLA File :09/24/040/00547/AM17/	Lic.No/Date:0910064659 07.02.2017	Defer Date: 07.02.2018
Decision : Deferred			

39	Case No.:449/4/82- ALC4/2017	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00457/AM18/	RLA File :52/24/040/00066/AM17/	Lic.No/Date:5210042169 07.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

40	Case No.:94/4/82- ALC4/2017	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00102/AM18/	RLA File :03/95/040/00855/AM17/	Lic.No/Date:0310811026 08.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

41	Case No.:67/4/82- ALC4/2017	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00075/AM18/	RLA File :03/94/040/00960/AM17/	Lic.No/Date:0310811142 13.02.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/85/2017-PI(Norms) dated December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

42	Case No.:68/4/82- ALC4/2017	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00076/AM18/	RLA File :03/94/040/01005/AM17/	Lic.No/Date:0310811143 13.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

43	Case No.:96/9/82-ALC4/2017	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00823/AM18/	RLA File :07/24/040/00368/AM17/	Lic.No/Date:0710111132 15.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

44	Case No.:58/4/82- ALC4/2017	Party Name:OMTECH CHEMICAL INDUSTRIES	Meet No/Date:9/82- ALC4/2017	Status:Deferred
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	PVT.LTD.	27.12.2017	
HQ File :01/82/050/00066/AM18/	RLA File :03/95/040/00361/AM17/	Lic.No/Date:0310811245 15.02.2017	Defer Date: 07.02.2018
Decision : Deferred			

45	Case No.:148/4/82- ALC4/2017	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00156/AM18/	RLA File :09/24/040/00622/AM17/	Lic.No/Date:0910064689 16.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

46	Case No.:143/4/82- ALC4/2017	Party Name:MICRO LABS LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00151/AM18/	RLA File :07/24/040/00375/AM17/	Lic.No/Date:0710111158 21.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

47	Case No.:98/4/82- ALC4/2017	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00106/AM18/	RLA File :05/24/040/00551/AM17/	Lic.No/Date:0510401730 21.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

48	Case No.:63/4/82- ALC4/2017	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00071/AM18/	RLA File :03/94/040/00998/AM17/	Lic.No/Date:0310811363 22.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

49	Case No.:64/4/82- ALC4/2017	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00072/AM18/	RLA File :03/94/040/00997/AM17/	Lic.No/Date:0310811361 22.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

50	Case No.:181/4/82- ALC4/2017	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00189/AM18/	RLA File :09/24/040/00561/AM17/	Lic.No/Date:0910064725 24.02.2017	Defer Date: 07.02.2018
Decision : Deferred				

51	Case No.:183/4/82-ALC4/2017	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00191/AM18/	RLA File :09/24/040/00612/AM17/	Lic.No/Date:0910064722 24.02.2017	Defer Date: 07.02.2018
	Decision : Deferred			

52	Case No.:155/4/82-ALC4/2017	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00163/AM18/	RLA File :09/24/040/00625/AM17/	Lic.No/Date:0910064733 28.02.2017	Defer Date: 07.02.2018
	Decision : Deferred			

53	Case No.:76/4/82-ALC4/2017	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00084/AM18/	RLA File :03/94/040/01078/AM17/	Lic.No/Date:0310811511 01.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

54	Case No.:80/4/82-ALC4/2017	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00088/AM18/	RLA File :03/94/040/01072/AM17/	Lic.No/Date:0310811513 01.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

55	Case No.:37/4/82-ALC4/2017	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00045/AM18/	RLA File :52/24/040/00048/AM17/	Lic.No/Date:5210042198 01.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

56	Case No.:62/4/82-ALC4/2017	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00070/AM18/	RLA File :03/94/040/01052/AM17/	Lic.No/Date:0310811553 02.03.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/874/2015-PI(Norms) dated July, 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

57	Case No.:177/4/82-ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
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HQ File :01/82/050/00185/AM18/	RLA File :09/24/040/00640/AM17/	Lic.No/Date:0910064761 02.03.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/225/2014-PI(Norms) dated August, 2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

58	Case No.:39/4/82- ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00047/AM18/	RLA File :08/24/040/00496/AM17/	Lic.No/Date:0810139818 02.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

59	Case No.:169/4/82- ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00177/AM18/	RLA File :09/24/040/00634/AM17/	Lic.No/Date:0910064766 03.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

60	Case No.:442/4/82- ALC4/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00450/AM18/	RLA File :03/94/040/01096/AM17/	Lic.No/Date:0310811634 06.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

61	Case No.:133/4/82- ALC4/2017	Party Name:GLOBAL MEDICINES LTD,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00141/AM18/	RLA File :34/24/040/00322/AM17/	Lic.No/Date:3410043014 09.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

62	Case No.:154/4/82- ALC4/2017	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00162/AM18/	RLA File :09/24/040/00651/AM17/	Lic.No/Date:0910064772 09.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

63	Case No.:13/4/82- ALC4/2017	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00021/AM18/	RLA File :05/24/040/00614/AM17/	Lic.No/Date:0510401908 09.03.2017	Defer Date: 07.02.2018

Decision : Deferred

64	Case No.:46/4/82- ALC4/2017	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00054/AM18/	RLA File :08/24/040/00508/AM17/	Lic.No/Date:0810139896 15.03.2017	Defer Date: 07.02.2018
Decision : Deferred				

65	Case No.:21/4/82- ALC4/2017	Party Name:BIOMIR VENTURE LLP	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00029/AM18/	RLA File :31/83/040/00174/AM17/	Lic.No/Date:3110066623 15.03.2017	Defer Date: 07.02.2018
Decision : Deferred				

66	Case No.:146/4/82- ALC4/2017	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00154/AM18/	RLA File :09/24/040/00648/AM17/	Lic.No/Date:0910064796 16.03.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/373/2017-PI(Norms) dated 21 st December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

67	Case No.:444/4/82- ALC4/2017	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00452/AM18/	RLA File :05/24/040/00628/AM17/	Lic.No/Date:0510401969 16.03.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/342/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

68	Case No.:28/4/82- ALC4/2017	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00036/AM18/	RLA File :05/23/040/00572/AM17/	Lic.No/Date:0510401984 17.03.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/870/2015-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of				

NC.

69	Case No.:51/4/82-ALC4/2017	Party Name:NOCIL LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00059/AM18/	RLA File :03/95/040/00861/AM17/	Lic.No/Date:0310811898 17.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

70	Case No.:52/4/82-ALC4/2017	Party Name:NOCIL LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00060/AM18/	RLA File :03/95/040/00942/AM17/	Lic.No/Date:0310811900 17.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

71	Case No.:244/4/82-ALC4/2017	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00252/AM18/	RLA File :03/94/040/01115/AM17/	Lic.No/Date:0310811950 20.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

72	Case No.:245/4/82-ALC4/2017	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00253/AM18/	RLA File :03/94/040/01131/AM17/	Lic.No/Date:0310811953 20.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

73	Case No.:135/4/82-ALC4/2017	Party Name:RIDDHI PHARMA	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00143/AM18/	RLA File :34/24/040/00355/AM17/	Lic.No/Date:3410043042 20.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

74	Case No.:130/4/82-ALC4/2017	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00138/AM18/	RLA File :34/24/040/00365/AM17/	Lic.No/Date:3410043052 23.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

75	Case No.:26/4/82-ALC4/2017	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
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HQ File :01/82/050/00034/AM18/	RLA File :05/23/040/00602/AM17/	Lic.No/Date:0510402049 23.03.2017	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:83/4/82-ALC4/2017	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
HQ File :01/82/050/00091/AM18/	RLA File :03/95/040/00996/AM17/	Lic.No/Date:0310812042 23.03.2017	
76 Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/225/2016-PI(Norms) dated 27 th September, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

Case No.:92/4/82-ALC4/2017	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
HQ File :01/82/050/00100/AM18/	RLA File :03/95/040/00995/AM17/	Lic.No/Date:0310812040 23.03.2017	Defer Date: 07.02.2018
77 Decision : Deferred			

Case No.:198/4/82-ALC4/2017	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
HQ File :01/82/050/00206/AM18/	RLA File :09/24/040/00673/AM17/	Lic.No/Date:0910064838 24.03.2017	
78 Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/373/2017-PI(Norms) dated 21 st December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

Case No.:193/4/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
HQ File :01/82/050/00201/AM18/	RLA File :09/24/040/00659/AM17/	Lic.No/Date:0910064836 24.03.2017	Defer Date: 07.02.2018
79 Decision : Deferred			

Case No.:274/4/82-ALC4/2017	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
HQ File :01/82/050/00282/AM18/	RLA File :03/94/040/01147/AM17/	Lic.No/Date:0310812082 25.03.2017	Defer Date: 07.02.2018
80 Decision : Deferred			

81	Case No.:127/4/82- ALC4/2017	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00135/AM18/	RLA File :52/24/040/00087/AM17/	Lic.No/Date:5210042224 29.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

82	Case No.:119/4/82- ALC4/2017	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00127/AM18/	RLA File :22/24/040/00114/AM17/	Lic.No/Date:2210015679 30.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

83	Case No.:114/4/82- ALC4/2017	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00122/AM18/	RLA File :05/24/040/00636/AM17/	Lic.No/Date:0510402098 30.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

84	Case No.:111/4/82- ALC4/2017	Party Name:ELIXIR PHARMA	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00119/AM18/	RLA File :08/24/040/00519/AM17/	Lic.No/Date:0810139981 31.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

85	Case No.:118/4/82- ALC4/2017	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00126/AM18/	RLA File :22/24/040/00121/AM17/	Lic.No/Date:2210015682 31.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

86	Case No.:195/4/82- ALC4/2017	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00203/AM18/	RLA File :09/24/040/00692/AM17/	Lic.No/Date:0910064849 31.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

87	Case No.:202/4/82- ALC4/2017	Party Name:VETBIOCHEM INDIA PVT. LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00210/AM18/	RLA File :31/83/040/00177/AM17/	Lic.No/Date:3110066645 31.03.2017	Defer Date: 07.02.2018
	Decision : Deferred			

88	Case No.:272/4/82- ALC4/2017	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00280/AM18/	RLA File :03/94/040/01145/AM17/	Lic.No/Date:0310812337 03.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

89	Case No.:109/4/82- ALC4/2017	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00117/AM18/	RLA File :08/24/040/00475/AM17/	Lic.No/Date:0810140009 03.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

90	Case No.:277/4/82- ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00285/AM18/	RLA File :03/94/040/01181/AM17/	Lic.No/Date:0310812323 03.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

91	Case No.:112/4/82- ALC4/2017	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00120/AM18/	RLA File :05/23/040/00629/AM17/	Lic.No/Date:0510402146 03.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

92	Case No.:131/4/82- ALC4/2017	Party Name:PANOLI INTERMEDIATES (INDIA) PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00139/AM18/	RLA File :34/24/040/00281/AM17/	Lic.No/Date:3410043093 03.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

93	Case No.:204/4/82- ALC4/2017	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00212/AM18/	RLA File :05/24/040/00655/AM17/	Lic.No/Date:0510402142 03.04.2017	Defer Date: 07.02.2018
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/342/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes and deferred the case.			

94	Case No.:201/4/82- ALC4/2017	Party Name:UMA ENTERPRISE	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
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HQ File :01/82/050/00209/AM18/	RLA File :08/24/040/00504/AM17/	Lic.No/Date:0810139999 03.04.2017	Defer Date: 07.02.2018
Decision : Deferred			

95	Case No.:267/4/82- ALC4/2017	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00275/AM18/	RLA File :03/94/040/01134/AM17/	Lic.No/Date:0310812359 04.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

96	Case No.:266/4/82- ALC4/2017	Party Name:APEX PHARMA,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00274/AM18/	RLA File :03/94/040/00003/AM18/	Lic.No/Date:0310812377 05.04.2017	Defer Date: 07.02.2018
Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/256/2017-PI(Norms) dated 11th December, 2017, uploaded at the end of these minutes and deferred the case.				

97	Case No.:203/4/82- ALC4/2017	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00211/AM18/	RLA File :05/24/040/00668/AM17/	Lic.No/Date:0510402151 05.04.2017	Defer Date: 07.02.2018
Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/386/2017-PI(Norms) dated December,2017, uploaded at the end of these minutes and deferred the case.				

98	Case No.:252/4/82- ALC4/2017	Party Name:WAXSEN LIFESCIENCE PVT. LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00260/AM18/	RLA File :03/95/040/01042/AM17/	Lic.No/Date:0310812370 05.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

99	Case No.:320/4/82- ALC4/2017	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00328/AM18/	RLA File :09/24/040/00670/AM17/	Lic.No/Date:0910064868 06.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

100	Case No.:132/4/82- ALC4/2017	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0510402176	Defer Date:

:01/82/050/00140/AM18/	:05/24/040/00003/AM18/	06.04.2017	07.02.2018
Decision : Deferred			

101	Case No.:113/4/82-ALC4/2017	Party Name: PANERA BIOTEC PVT.LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00121/AM18/	RLA File :05/24/040/00664/AM17/	Lic.No/Date:0510402174 06.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

102	Case No.:222/4/82-ALC4/2017	Party Name: DR. REDDYS LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00230/AM18/	RLA File :09/24/040/00667/AM17/	Lic.No/Date:0910064882 07.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

103	Case No.:335/4/82-ALC4/2017	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00343/AM18/	RLA File :09/24/040/00661/AM17/	Lic.No/Date:0910064876 07.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

104	Case No.:336/4/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00344/AM18/	RLA File :09/24/040/00004/AM18/	Lic.No/Date:0910064872 07.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

105	Case No.:323/4/82-ALC4/2017	Party Name:SPANSULES FORMULATIONS	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00331/AM18/	RLA File :09/24/040/00690/AM17/	Lic.No/Date:0910064884 07.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

106	Case No.:107/4/82-ALC4/2017	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00115/AM18/	RLA File :31/83/040/00161/AM17/	Lic.No/Date:3110066691 10.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

107	Case No.:273/4/82-ALC4/2017	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2017	Status:Deferred
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			27.12.2017	
	HQ File :01/82/050/00281/AM18/	RLA File :03/94/040/00009/AM18/	Lic.No/Date:0310812404 10.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

108	Case No.:333/4/82- ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00341/AM18/	RLA File :09/24/040/00665/AM17/	Lic.No/Date:0910064902 11.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

109	Case No.:215/4/82- ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00223/AM18/	RLA File :08/24/040/00002/AM18/	Lic.No/Date:0810140061 11.04.2017	Defer Date: 07.02.2018
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/347/2017-PI(Norms) dated December, 2017, uploaded at the end of these minutes and deferred the case.			

110	Case No.:257/4/82- ALC4/2017	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00265/AM18/	RLA File :03/95/040/00999/AM17/	Lic.No/Date:0310812435 11.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

111	Case No.:327/4/82- ALC4/2017	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00335/AM18/	RLA File :09/24/040/00676/AM17/	Lic.No/Date:0910064919 13.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

112	Case No.:144/4/82- ALC4/2017	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00152/AM18/	RLA File :04/24/040/00004/AM18/	Lic.No/Date:0410162984 13.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

113	Case No.:340/4/82- ALC4/2017	Party Name:GODAVARI DRUGS LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0910064920	Defer Date:

:01/82/050/00348/AM18/	:09/24/040/00694/AM17/	13.04.2017	07.02.2018
Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/338/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes and deferred the case.			

114	Case No.:325/4/82-ALC4/2017	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00333/AM18/	RLA File :09/24/040/00017/AM18/	Lic.No/Date:0910064911 13.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

115	Case No.:259/4/82-ALC4/2017	Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00267/AM18/	RLA File :03/95/040/00023/AM18/	Lic.No/Date:0310812492 13.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

116	Case No.:298/4/82-ALC4/2017	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00306/AM18/	RLA File :05/24/040/00004/AM18/	Lic.No/Date:0510402238 18.04.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/14/2017-PI(Norms) dated 27 th September, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

117	Case No.:255/4/82-ALC4/2017	Party Name:OM INTERCONTINENTAL	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00263/AM18/	RLA File :03/95/040/00025/AM18/	Lic.No/Date:0310812544 18.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

118	Case No.:211/4/82-ALC4/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00219/AM18/	RLA File :05/24/040/00017/AM18/	Lic.No/Date:0510402237 18.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

119	Case No.:256/4/82-	Party Name:RESONANCE	Meet No/Date:9/82-	Status:Deferred
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ALC4/2017	SPECIALTIES LTD	ALC4/2017 27.12.2017	
HQ File :01/82/050/00264/AM18/	RLA File :03/95/040/00925/AM17/	Lic.No/Date:0310812525 18.04.2017	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:218/4/82- ALC4/2017	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
HQ File :01/82/050/00226/AM18/	RLA File :05/23/040/00638/AM17/	Lic.No/Date:0510402259 19.04.2017	
120	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/03/2012-PI(Norms) dated 6 th June, 2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

Case No.:265/4/82- ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
121 HQ File :01/82/050/00273/AM18/	RLA File :03/94/040/01081/AM17/	Lic.No/Date:0310812657 21.04.2017	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:339/4/82- ALC4/2017	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
122 HQ File :01/82/050/00347/AM18/	RLA File :09/24/040/00695/AM17/	Lic.No/Date:0910064935 21.04.2017	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:263/4/82- ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
123 HQ File :01/82/050/00271/AM18/	RLA File :03/94/040/01080/AM17/	Lic.No/Date:0310812697 24.04.2017	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:264/4/82- ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
124 HQ File :01/82/050/00272/AM18/	RLA File :03/94/040/01082/AM17/	Lic.No/Date:0310812699 24.04.2017	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:342/4/82- ALC4/2017	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2017	Status:Deferred
125			

			27.12.2017	
	HQ File :01/82/050/00350/AM18/	RLA File :09/24/040/00681/AM17/	Lic.No/Date:0910064951 24.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

126	Case No.:343/4/82- ALC4/2017	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00351/AM18/	RLA File :09/24/040/00038/AM18/	Lic.No/Date:0910064952 24.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

127	Case No.:341/4/82- ALC4/2017	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00349/AM18/	RLA File :09/24/040/00035/AM18/	Lic.No/Date:0910064954 24.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

128	Case No.:346/4/82- ALC4/2017	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00354/AM18/	RLA File :09/24/040/00699/AM17/	Lic.No/Date:0910064937 24.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

129	Case No.:279/4/82- ALC4/2017	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00287/AM18/	RLA File :34/24/040/00018/AM18/	Lic.No/Date:3410043123 25.04.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/349/2017-PI(Norms) dated December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

130	Case No.:397/4/82- ALC4/2017	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00405/AM18/	RLA File :09/24/040/00208/AM17/	Lic.No/Date:0910064960 25.04.2017	Defer Date: 07.02.2018
	Decision : Deferred			

131	Case No.:373/4/82- ALC4/2017	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
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HQ File :01/82/050/00381/AM18/	RLA File :03/94/040/00025/AM18/	Lic.No/Date:0310812788 25.04.2017	Defer Date: 07.02.2018
Decision : Deferred			

132	Case No.:70/9/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00797/AM18/	RLA File :09/24/040/00009/AM18/	Lic.No/Date:0910064961 25.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

133	Case No.:377/4/82- ALC4/2017	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00385/AM18/	RLA File :03/94/040/00087/AM18/	Lic.No/Date:0310812840 26.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

134	Case No.:55/9/82-ALC4/2017	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00782/AM18/	RLA File :09/24/040/00207/AM17/	Lic.No/Date:0910064972 27.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

135	Case No.:305/4/82- ALC4/2017	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00313/AM18/	RLA File :03/94/040/01149/AM17/	Lic.No/Date:0310812927 27.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

136	Case No.:379/4/82- ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00387/AM18/	RLA File :03/94/040/00026/AM18/	Lic.No/Date:0310812911 27.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

137	Case No.:380/4/82- ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00388/AM18/	RLA File :03/94/040/00030/AM18/	Lic.No/Date:0310812922 27.04.2017	Defer Date: 07.02.2018
Decision : Deferred				

138	Case No.:332/4/82-	Party Name:INCHEM	Meet No/Date:9/82-	Status:Approved
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ALC4/2017	LABORATORIES PRIVATE LIMITED	ALC4/2017 27.12.2017	
HQ File :01/82/050/00340/AM18/	RLA File :09/24/040/00037/AM18/	Lic.No/Date:0910064973 27.04.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/20/2016-PI(Norms) dated June, 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

Case No.:208/4/82- ALC4/2017	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
HQ File :01/82/050/00216/AM18/	RLA File :05/24/040/00036/AM18/	Lic.No/Date:0510402378 27.04.2017	
139	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/370/2017-PI(Norms) dated 18 th December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

Case No.:77/9/82- ALC4/2017	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
HQ File :01/82/050/00804/AM18/	RLA File :09/24/040/00045/AM18/	Lic.No/Date:0910064978 27.04.2017	
140	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/609/2013-PI(Norms) dated 24 th December, 2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

Case No.:408/4/82- ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
141	HQ File :01/82/050/00416/AM18/	RLA File :08/24/040/00016/AM18/	Lic.No/Date:0810140179 28.04.2017
	Decision : Deferred		
			Defer Date: 07.02.2018

Case No.:40/9/82-ALC4/2017	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
142	HQ File :01/82/050/00767/AM18/	RLA File :09/24/040/00032/AM18/	Lic.No/Date:0910064985 28.04.2017
	Decision : Deferred		
			Defer Date: 07.02.2018

143	Case No.:205/4/82-	Party Name:AETHER	Meet No/Date:9/82-	Status:Deferred
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	ALC4/2017	INDUSTRIES LIMITED	ALC4/2017 27.12.2017	
	HQ File :01/82/050/00213/AM18/	RLA File :52/24/040/00004/AM18/	Lic.No/Date:5210042246 01.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

144	Case No.:331/4/82- ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00339/AM18/	RLA File :09/24/040/00044/AM18/	Lic.No/Date:0910064988 01.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

145	Case No.:221/4/82- ALC4/2017	Party Name:BAROQUE PHARMACEUTICALS PVT. LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00229/AM18/	RLA File :08/24/040/00536/AM17/	Lic.No/Date:0810140185 01.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

146	Case No.:142/4/82- ALC4/2017	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00150/AM18/	RLA File :31/83/040/00010/AM18/	Lic.No/Date:3110066712 01.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

147	Case No.:261/4/82- ALC4/2017	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00269/AM18/	RLA File :03/95/040/00073/AM18/	Lic.No/Date:0310812954 01.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

148	Case No.:141/4/82- ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00149/AM18/	RLA File :31/83/040/00012/AM18/	Lic.No/Date:3110066716 02.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

149	Case No.:39/9/82-ALC4/2017	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00766/AM18/	RLA File :09/24/040/00047/AM18/	Lic.No/Date:0910065003 03.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

150	Case No.:319/4/82-ALC4/2017	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00327/AM18/	RLA File :09/24/040/00069/AM18/	Lic.No/Date:0910065001 03.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

151	Case No.:345/4/82-ALC4/2017	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00353/AM18/	RLA File :09/24/040/00066/AM18/	Lic.No/Date:0910065002 03.05.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/199/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

152	Case No.:206/4/82-ALC4/2017	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00214/AM18/	RLA File :05/24/040/00041/AM18/	Lic.No/Date:0510402443 03.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

153	Case No.:37/9/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00764/AM18/	RLA File :09/24/040/00030/AM18/	Lic.No/Date:0910065004 03.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

154	Case No.:75/9/82-ALC4/2017	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00802/AM18/	RLA File :09/24/040/00060/AM18/	Lic.No/Date:0910065005 03.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

155	Case No.:59/9/82-ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00786/AM18/	RLA File :09/24/040/00021/AM18/	Lic.No/Date:0910065008 04.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

156	Case No.:378/4/82-ALC4/2017	Party Name:HIKAL LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00386/AM18/	RLA File :03/94/040/00078/AM18/	Lic.No/Date:0310813051 04.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

157	Case No.:212/4/82-ALC4/2017	Party Name:SIMPEX PHARMA PVT.LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00220/AM18/	RLA File :05/24/040/00024/AM18/	Lic.No/Date:0510402447 04.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

158	Case No.:36/9/82-ALC4/2017	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00763/AM18/	RLA File :09/24/040/00062/AM18/	Lic.No/Date:0910065006 04.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

159	Case No.:478/4/82-ALC4/2017	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00486/AM18/	RLA File :07/24/040/00012/AM18/	Lic.No/Date:0710111546 05.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

160	Case No.:41/9/82-ALC4/2017	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00768/AM18/	RLA File :09/24/040/00073/AM18/	Lic.No/Date:0910065014 09.05.2017	Defer Date: 07.02.2018
	Decision : Deferred Deferred			

161	Case No.:355/4/82-ALC4/2017	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00363/AM18/	RLA File :05/24/040/00027/AM18/	Lic.No/Date:0510402500 09.05.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/339/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

162	Case No.:56/9/82-ALC4/2017	Party Name:AUROBINDO	Meet No/Date:9/82-	Status:
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		PHARMA LIMITED	ALC4/2017 27.12.2017	Deferred
	HQ File :01/82/050/00783/AM18/	RLA File :09/24/040/00086/AM18/	Lic.No/Date:0910065017 11.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

163	Case No.:94/9/82-ALC4/2017	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00821/AM18/	RLA File :09/24/040/00349/AM15/	Lic.No/Date:0910065022 11.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

164	Case No.:295/4/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00303/AM18/	RLA File :08/24/040/00039/AM18/	Lic.No/Date:0810140277 11.05.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/337/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

165	Case No.:3/4/82-ALC4/2017	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00011/AM18/	RLA File :05/23/040/00046/AM18/	Lic.No/Date:0510402516 11.05.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/206/2016-PI(Norms) dated September, 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

166	Case No.:48/9/82-ALC4/2017	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00775/AM18/	RLA File :09/24/040/00005/AM18/	Lic.No/Date:0910065025 11.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

167	Case No.:1/4/82-ALC4/2017	Party Name:LEE PHARMA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00009/AM18/	RLA File :09/24/040/00084/AM18/	Lic.No/Date:0910065019 11.05.2017	Defer Date: 07.02.2018

Decision : Deferred

168	Case No.:430/4/82-ALC4/2017	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00438/AM18/	RLA File :03/95/040/00063/AM18/	Lic.No/Date:0310813187 11.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

169	Case No.:411/4/82-ALC4/2017	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00419/AM18/	RLA File :34/24/040/00032/AM18/	Lic.No/Date:3410043170 11.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

170	Case No.:84/9/82-ALC4/2017	Party Name:AAP PHARMA TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00811/AM18/	RLA File :09/24/040/00063/AM18/	Lic.No/Date:0910065032 12.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

171	Case No.:66/9/82-ALC4/2017	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00793/AM18/	RLA File :09/24/040/00026/AM18/	Lic.No/Date:0910065031 12.05.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/480/2014-PI(Norms) dated March, 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

172	Case No.:83/9/82-ALC4/2017	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00810/AM18/	RLA File :09/24/040/00050/AM18/	Lic.No/Date:0910065030 12.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

173	Case No.:74/9/82-ALC4/2017	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00801/AM18/	RLA File :09/24/040/00575/AM17/	Lic.No/Date:0910065037 12.05.2017	
Decision : The Committee decided to ratify norms based on the recommendation of				

D/o Pharmaceuticals forwarded vide O.M. No35011/225/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

174	Case No.:58/9/82-ALC4/2017	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00785/AM18/	RLA File :09/24/040/00034/AM18/	Lic.No/Date:0910065035 12.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

175	Case No.:64/9/82-ALC4/2017	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00791/AM18/	RLA File :09/24/040/00076/AM18/	Lic.No/Date:0910065043 15.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

176	Case No.:65/9/82-ALC4/2017	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00792/AM18/	RLA File :09/24/040/00075/AM18/	Lic.No/Date:0910065042 15.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

177	Case No.:38/9/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00765/AM18/	RLA File :09/24/040/00061/AM18/	Lic.No/Date:0910065044 15.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

178	Case No.:92/9/82-ALC4/2017	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Approved
	HQ File :01/82/050/00819/AM18/	RLA File :09/24/040/00029/AM18/	Lic.No/Date:0910065038 15.05.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/123/2015-PI(Norms) dated 3 rd May, 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

179	Case No.:403/4/82-ALC4/2017	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Approved
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HQ File :01/82/050/00411/AM18/	RLA File :05/23/040/00029/AM18/	Lic.No/Date:0510402566 16.05.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/327/2015-PI(Norms) dated January, 2018, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

Case No.: 407/4/82- ALC4/2017	Party Name: DHANUKA LABORATORIES LTD	Meet No/Date: 9/82- ALC4/2017 27.12.2017	Status: Approved
HQ File :01/82/050/00415/AM18/	RLA File :05/23/040/00026/AM18/	Lic.No/Date:0510402586 16.05.2017	
180	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/327/2017-PI(Norms) dated January, 2018, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

Case No.: 395/4/82- ALC4/2017	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 9/82- ALC4/2017 27.12.2017	Status: Deferred
181	HQ File :01/82/050/00403/AM18/	RLA File :05/23/040/00051/AM18/	Lic.No/Date:0510402578 16.05.2017 Defer Date: 07.02.2018
	Decision : Deferred		

Case No.: 465/4/82- ALC4/2017	Party Name: STERMONE CHEMICALS PVT LTD	Meet No/Date: 9/82- ALC4/2017 27.12.2017	Status: Deferred
182	HQ File :01/82/050/00473/AM18/	RLA File :34/24/040/00282/AM17/	Lic.No/Date:3410043187 16.05.2017 Defer Date: 07.02.2018
	Decision : Deferred		

Case No.: 385/4/82- ALC4/2017	Party Name: AARTI DRUGS LIMITED	Meet No/Date: 9/82- ALC4/2017 27.12.2017	Status: Deferred
183	HQ File :01/82/050/00393/AM18/	RLA File :03/94/040/00090/AM18/	Lic.No/Date:0310813319 17.05.2017 Defer Date: 07.02.2018
	Decision : Deferred		

Case No.: 371/4/82- ALC4/2017	Party Name: GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date: 9/82- ALC4/2017 27.12.2017	Status: Deferred
184	HQ File :01/82/050/00379/AM18/	RLA File :03/94/040/00149/AM18/	Lic.No/Date:0310813336 17.05.2017 Defer Date: 07.02.2018
	Decision : Deferred		

185	Case No.:89/9/82-ALC4/2017	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00816/AM18/	RLA File :09/24/040/00089/AM18/	Lic.No/Date:0910065055 17.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

186	Case No.:61/9/82-ALC4/2017	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00788/AM18/	RLA File :09/24/040/00041/AM18/	Lic.No/Date:0910065058 17.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

187	Case No.:53/9/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00780/AM18/	RLA File :09/24/040/00088/AM18/	Lic.No/Date:0910065060 17.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

188	Case No.:351/4/82-ALC4/2017	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00359/AM18/	RLA File :08/24/040/00021/AM18/	Lic.No/Date:0810140310 18.05.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/183/2017-PI(Norms) dated 24 th November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

189	Case No.:45/9/82-ALC4/2017	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00772/AM18/	RLA File :09/24/040/00074/AM18/	Lic.No/Date:0910065073 18.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

190	Case No.:388/4/82-ALC4/2017	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00396/AM18/	RLA File :03/94/040/00150/AM18/	Lic.No/Date:0310813436 22.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

191	Case No.:304/4/82-	Party Name:CIPLA	Meet No/Date:9/82-	Status:Deferred
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ALC4/2017	LIMITED.	ALC4/2017 27.12.2017	
HQ File :01/82/050/00312/AM18/	RLA File :03/94/040/00162/AM18/	Lic.No/Date:0310813433 22.05.2017	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:406/4/82- ALC4/2017	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
HQ File :01/82/050/00414/AM18/	RLA File :05/23/040/00065/AM18/	Lic.No/Date:0510402659 22.05.2017	
192	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/870/2015-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

Case No.:356/4/82- ALC4/2017	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
193	HQ File :01/82/050/00364/AM18/	RLA File :05/24/040/00045/AM18/	Lic.No/Date:0510402665 22.05.2017
			Defer Date: 07.02.2018
	Decision : Deferred		

Case No.:353/4/82- ALC4/2017	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
194	HQ File :01/82/050/00361/AM18/	RLA File :05/24/040/00078/AM18/	Lic.No/Date:0510402657 22.05.2017
			Defer Date: 07.02.2018
	Decision : Deferred		

Case No.:46/9/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
195	HQ File :01/82/050/00773/AM18/	RLA File :09/24/040/00052/AM18/	Lic.No/Date:0910065089 23.05.2017
			Defer Date: 07.02.2018
	Decision : Deferred		

Case No.:57/9/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
196	HQ File :01/82/050/00784/AM18/	RLA File :09/24/040/00010/AM18/	Lic.No/Date:0910065090 23.05.2017
			Defer Date: 07.02.2018
	Decision : Deferred		

Case No.:60/9/82- ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82- ALC4/2017	Status:Approved
197			

		27.12.2017	
HQ File :01/82/050/00787/AM18/	RLA File :09/24/040/00011/AM18/	Lic.No/Date:0910065088 23.05.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/318/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

198	Case No.:359/4/82-ALC4/2017	Party Name:TRION CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00367/AM18/	RLA File :08/24/040/00530/AM17/	Lic.No/Date:0810140332 23.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

199	Case No.:93/9/82-ALC4/2017	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00820/AM18/	RLA File :09/24/040/00057/AM18/	Lic.No/Date:0910065091 24.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

200	Case No.:291/4/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00299/AM18/	RLA File :04/24/040/00036/AM18/	Lic.No/Date:0410163149 25.05.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/336/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

201	Case No.:390/4/82-ALC4/2017	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00398/AM18/	RLA File :03/94/040/00132/AM18/	Lic.No/Date:0310813643 29.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

202	Case No.:76/9/82-ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00803/AM18/	RLA File :09/24/040/00096/AM18/	Lic.No/Date:0910065105 30.05.2017	Defer Date: 07.02.2018
Decision : Deferred				

203	Case No.:404/4/82-ALC4/2017	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00412/AM18/	RLA File :05/23/040/00088/AM18/	Lic.No/Date:0510402750 30.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

204	Case No.:405/4/82-ALC4/2017	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00413/AM18/	RLA File :05/23/040/00086/AM18/	Lic.No/Date:0510402751 30.05.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/870/2015-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

205	Case No.:42/9/82-ALC4/2017	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00769/AM18/	RLA File :09/24/040/00099/AM18/	Lic.No/Date:0910065110 30.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

206	Case No.:50/9/82-ALC4/2017	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00777/AM18/	RLA File :09/24/040/00101/AM18/	Lic.No/Date:0910065109 30.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

207	Case No.:425/4/82-ALC4/2017	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00433/AM18/	RLA File :03/95/040/00147/AM18/	Lic.No/Date:0310813655 30.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

208	Case No.:413/4/82-ALC4/2017	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00421/AM18/	RLA File :34/24/040/00051/AM18/	Lic.No/Date:3410043248 31.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

209	Case No.:357/4/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00365/AM18/	RLA File :05/23/040/00060/AM18/	Lic.No/Date:0510402977 31.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

210	Case No.:396/4/82-ALC4/2017	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00404/AM18/	RLA File :05/24/040/00082/AM18/	Lic.No/Date:0510402974 31.05.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/253/2016-PI(Norms) dated December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

211	Case No.:62/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00789/AM18/	RLA File :09/24/040/00316/AM17/	Lic.No/Date:0910065116 31.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

212	Case No.:71/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00798/AM18/	RLA File :09/24/040/00590/AM17/	Lic.No/Date:0910065113 31.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

213	Case No.:87/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00814/AM18/	RLA File :09/24/040/00606/AM17/	Lic.No/Date:0910065115 31.05.2017	Defer Date: 07.02.2018
	Decision : Deferred			

214	Case No.:43/9/82-ALC4/2017	Party Name:EVEREST ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00770/AM18/	RLA File :09/24/040/00098/AM18/	Lic.No/Date:0910065127 01.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

215	Case No.:488/4/82-	Party Name:V.D.H.	Meet No/Date:9/82-	Status:Deferred
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ALC4/2017	ORGANICS PVT. LTD	ALC4/2017 27.12.2017	
HQ File :01/82/050/00496/AM18/	RLA File :05/24/040/00109/AM18/	Lic.No/Date:0510403024 05.06.2017	Defer Date: 07.02.2018
Decision : Deferred			

216	Case No.:534/4/82- ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00542/AM18/	RLA File :03/94/040/00171/AM18/	Lic.No/Date:0310813781 06.06.2017	Defer Date: 07.02.2018
Decision : Deferred				

217	Case No.:441/4/82- ALC4/2017	Party Name:LUPIN LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00449/AM18/	RLA File :03/95/040/00196/AM18/	Lic.No/Date:0310813801 07.06.2017	Defer Date: 07.02.2018
Decision : Deferred				

218	Case No.:433/4/82- ALC4/2017	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00441/AM18/	RLA File :03/95/040/00165/AM18/	Lic.No/Date:0310813824 07.06.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/316/2015-PI(Norms) dated November, 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

219	Case No.:439/4/82- ALC4/2017	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00447/AM18/	RLA File :03/95/040/00188/AM18/	Lic.No/Date:0310813814 07.06.2017	Defer Date: 07.02.2018
Decision : Deferred				

220	Case No.:63/9/82-ALC4/2017	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00790/AM18/	RLA File :09/24/040/00135/AM18/	Lic.No/Date:0910065143 08.06.2017	Defer Date: 07.02.2018
Decision : Deferred				

221	Case No.:79/9/82- ALC4/2017	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:9/82- ALC4/2017	Status:Approved
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			27.12.2017	
HQ File :01/82/050/00806/AM18/	RLA File :09/24/040/00530/AM17/	Lic.No/Date:0910065139 08.06.2017		
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/833/2015-PI(Norms) dated 18 th May, 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

222	Case No.: 68/9/82-ALC4/2017	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00795/AM18/	RLA File :09/24/040/00107/AM18/	Lic.No/Date:0910065138 08.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

223	Case No.: 424/4/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Approved
	HQ File :01/82/050/00432/AM18/	RLA File :04/24/040/00051/AM18/	Lic.No/Date:0410163209 08.06.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/336/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

224	Case No.: 286/4/82-ALC4/2017	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00294/AM18/	RLA File :09/24/040/00139/AM18/	Lic.No/Date:0910065148 09.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

225	Case No.: 54/9/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00781/AM18/	RLA File :09/24/040/00150/AM18/	Lic.No/Date:0910065145 09.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

226	Case No.: 532/4/82-ALC4/2017	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00540/AM18/	RLA File :03/94/040/00179/AM18/	Lic.No/Date:0310813905 12.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

227	Case No.:44/9/82-ALC4/2017	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00771/AM18/	RLA File :09/24/040/00144/AM18/	Lic.No/Date:0910065152 12.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

228	Case No.:69/9/82-ALC4/2017	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00796/AM18/	RLA File :09/24/040/00110/AM18/	Lic.No/Date:0910065154 12.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

229	Case No.:467/4/82-ALC4/2017	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00475/AM18/	RLA File :03/95/040/00187/AM18/	Lic.No/Date:0310813910 12.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

230	Case No.:462/4/82-ALC4/2017	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00470/AM18/	RLA File :34/24/040/00062/AM18/	Lic.No/Date:3410043282 13.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

231	Case No.:463/4/82-ALC4/2017	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00471/AM18/	RLA File :34/24/040/00061/AM18/	Lic.No/Date:3410043281 13.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

232	Case No.:72/9/82-ALC4/2017	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00799/AM18/	RLA File :09/24/040/00148/AM18/	Lic.No/Date:0910065165 13.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

233	Case No.:525/4/82-ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00533/AM18/	RLA File :03/94/040/00211/AM18/	Lic.No/Date:0310813980 14.06.2017	Defer Date: 07.02.2018

Decision : Deferred

234	Case No.:521/4/82-ALC4/2017	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00529/AM18/	RLA File :03/94/040/00219/AM18/	Lic.No/Date:0310814019 15.06.2017	Defer Date: 07.02.2018
Decision : Deferred				

235	Case No.:47/9/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00774/AM18/	RLA File :09/24/040/00106/AM18/	Lic.No/Date:0910065176 15.06.2017	Defer Date: 07.02.2018
Decision : Deferred				

236	Case No.:78/9/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00805/AM18/	RLA File :09/24/040/00115/AM18/	Lic.No/Date:0910065175 15.06.2017	Defer Date: 07.02.2018
Decision : Deferred				

237	Case No.:73/9/82-ALC4/2017	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00800/AM18/	RLA File :09/24/040/00131/AM18/	Lic.No/Date:0910065172 15.06.2017	Defer Date: 07.02.2018
Decision : Deferred				

238	Case No.:456/4/82-ALC4/2017	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00464/AM18/	RLA File :22/24/040/00018/AM18/	Lic.No/Date:2210015728 15.06.2017	Defer Date: 07.02.2018
Decision : Deferred				

239	Case No.:459/4/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00467/AM18/	RLA File :08/24/040/00069/AM18/	Lic.No/Date:0810140508 16.06.2017	Defer Date: 07.02.2018
Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/348/2017-PI(Norms) dated December, 2017, uploaded at the end of these minutes and deferred the case.				

240	Case No.:522/4/82-ALC4/2017	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00530/AM18/	RLA File :03/94/040/00226/AM18/	Lic.No/Date:0310814083 19.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

241	Case No.:422/4/82-ALC4/2017	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00430/AM18/	RLA File :04/24/040/00057/AM18/	Lic.No/Date:0410163241 19.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

242	Case No.:81/9/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00808/AM18/	RLA File :09/24/040/00159/AM18/	Lic.No/Date:0910065193 19.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

243	Case No.:86/9/82-ALC4/2017	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00813/AM18/	RLA File :09/24/040/00164/AM18/	Lic.No/Date:0910065178 19.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

244	Case No.:447/4/82-ALC4/2017	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00455/AM18/	RLA File :05/23/040/00028/AM18/	Lic.No/Date:0510403173 20.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

245	Case No.:458/4/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00466/AM18/	RLA File :08/24/040/00080/AM18/	Lic.No/Date:0810140524 21.06.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/348/2017-PI(Norms) dated December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

246	Case No.:507/4/82-ALC4/2017	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00515/AM18/	RLA File :03/94/040/00230/AM18/	Lic.No/Date:0310814175 21.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

247	Case No.:523/4/82-ALC4/2017	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00531/AM18/	RLA File :03/94/040/00203/AM18/	Lic.No/Date:0310814172 21.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

248	Case No.:495/4/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00503/AM18/	RLA File :08/24/040/00084/AM18/	Lic.No/Date:0810140541 22.06.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/346/2017-PI(Norms) dated December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

249	Case No.:49/9/82-ALC4/2017	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00776/AM18/	RLA File :09/24/040/00178/AM18/	Lic.No/Date:0910065201 22.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

250	Case No.:82/9/82-ALC4/2017	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00809/AM18/	RLA File :09/24/040/00179/AM18/	Lic.No/Date:0910065202 22.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

251	Case No.:528/4/82-ALC4/2017	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00536/AM18/	RLA File :03/94/040/00246/AM18/	Lic.No/Date:0310814210 22.06.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/149/2017-PI(Norms) dated 30			

October, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

Case No.:310/4/82-ALC4/2017	Party Name:JUBILANT GENERICS LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
HQ File :01/82/050/00318/AM18/	RLA File :05/23/040/00049/AM18/	Lic.No/Date:0510403208 22.06.2017	

252 **Decision :** The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/173/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

Case No.:559/4/82-ALC4/2017	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
HQ File :01/82/050/00567/AM18/	RLA File :03/95/040/00253/AM18/	Lic.No/Date:0310814212 22.06.2017	Defer Date: 07.02.2018
Decision : Deferred			

Case No.:90/9/82-ALC4/2017	Party Name:SATYA DEEPHTA PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
HQ File :01/82/050/00817/AM18/	RLA File :09/24/040/00173/AM18/	Lic.No/Date:0910065200 22.06.2017	
254	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/28/2017-PI(Norms) dated 19 th September, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

255	Case No.:67/9/82-ALC4/2017	Party Name:TAGOOR CHEMICALS	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00794/AM18/	RLA File :09/24/040/00136/AM18/	Lic.No/Date:0910065197 22.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

256	Case No.:85/9/82-ALC4/2017	Party Name:TAGOOR CHEMICALS	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00812/AM18/	RLA File :09/24/040/00137/AM18/	Lic.No/Date:0910065198 22.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

257	Case No.:558/4/82-ALC4/2017	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00566/AM18/	RLA File :03/95/040/00260/AM18/	Lic.No/Date:0310814205 22.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

258	Case No.:52/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00779/AM18/	RLA File :09/24/040/00040/AM18/	Lic.No/Date:0910065196 22.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

259	Case No.:88/9/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00815/AM18/	RLA File :09/24/040/00141/AM18/	Lic.No/Date:0910065206 22.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

260	Case No.:561/4/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00569/AM18/	RLA File :03/95/040/00266/AM18/	Lic.No/Date:0310814211 22.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

261	Case No.:91/9/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00818/AM18/	RLA File :09/24/040/00154/AM18/	Lic.No/Date:0910065217 23.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

262	Case No.:51/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00778/AM18/	RLA File :09/24/040/00078/AM18/	Lic.No/Date:0910065210 23.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

263	Case No.:513/4/82-ALC4/2017	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00521/AM18/	RLA File :03/94/040/00254/AM18/	Lic.No/Date:0310814264 27.06.2017	Defer Date: 07.02.2018
	Decision : Deferred			

264	Case No.:487/4/82-ALC4/2017	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00495/AM18/	RLA File :05/24/040/00137/AM18/	Lic.No/Date:0510403228 27.06.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/339/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

265	Case No.:80/9/82-ALC4/2017	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00807/AM18/	RLA File :09/24/040/00170/AM18/	Lic.No/Date:0910065225 28.06.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/646/2013-PI(Norms) dated 24 th December, 2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

266	Case No.:502/4/82-ALC4/2017	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00510/AM18/	RLA File :05/23/040/00136/AM18/	Lic.No/Date:0510403293 30.06.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/870/2015-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

267	Case No.:538/4/82-ALC4/2017	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00546/AM18/	RLA File :03/95/040/00288/AM18/	Lic.No/Date:0310814437 04.07.2017	Defer Date: 07.02.2018
Decision : Deferred				

268	Case No.:484/4/82-ALC4/2017	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00492/AM18/	RLA File :34/24/040/00092/AM18/	Lic.No/Date:3410043328 05.07.2017	
Decision : The Committee decided to ratify norms based on the recommendation of				

D/o Pharmaceuticals forwarded vide O.M. No35011/349/2017-PI(Norms) dated December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

269	Case No.:460/4/82-ALC4/2017	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00468/AM18/	RLA File :06/24/040/00013/AM18/	Lic.No/Date:0610038656 05.07.2017	Defer Date: 07.02.2018
	Decision : Deferred			

270	Case No.:481/4/82-ALC4/2017	Party Name:DALAS BIOTECH LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00489/AM18/	RLA File :05/23/040/00040/AM18/	Lic.No/Date:0510403357 07.07.2017	Defer Date: 07.02.2018
	Decision : Deferred			

271	Case No.:516/4/82-ALC4/2017	Party Name:WANBURY LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00524/AM18/	RLA File :03/95/040/00306/AM18/	Lic.No/Date:0310814571 12.07.2017	Defer Date: 07.02.2018
	Decision : Deferred			

272	Case No.:470/4/82-ALC4/2017	Party Name:RONAK CHEMICALS	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00478/AM18/	RLA File :34/24/040/00080/AM18/	Lic.No/Date:3410043342 18.07.2017	Defer Date: 07.02.2018
	Decision : Deferred			

273	Case No.:551/4/82-ALC4/2017	Party Name:SPAK SURFACTANTS PVT.LTD.	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00559/AM18/	RLA File :03/95/040/00224/AM18/	Lic.No/Date:0310814753 21.07.2017	Defer Date: 07.02.2018
	Decision : Deferred			

274	Case No.:483/4/82-ALC4/2017	Party Name:CURETECH SKINCARE	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00491/AM18/	RLA File :22/24/040/00004/AM18/	Lic.No/Date:2210015742 24.07.2017	Defer Date: 07.02.2018
	Decision : Deferred			

275	Case No.:500/4/82- ALC4/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00508/AM18/	RLA File :05/24/040/00148/AM18/	Lic.No/Date:0510403484 24.07.2017	Defer Date: 07.02.2018
Decision : Deferred				

276	Case No.:473/4/82- ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00481/AM18/	RLA File :08/24/040/00101/AM18/	Lic.No/Date:0810140709 25.07.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/337/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

277	Case No.:549/4/82- ALC4/2017	Party Name:ROYAL PHARMA	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00557/AM18/	RLA File :03/95/040/00345/AM18/	Lic.No/Date:0310814834 25.07.2017	Defer Date: 07.02.2018
Decision : Deferred				

278	Case No.:468/4/82- ALC4/2017	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00476/AM18/	RLA File :05/24/040/00179/AM18/	Lic.No/Date:0510403493 25.07.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/339/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

279	Case No.:472/4/82- ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00480/AM18/	RLA File :08/24/040/00112/AM18/	Lic.No/Date:0810140717 26.07.2017	
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/337/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

280	Case No.:482/4/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00490/AM18/	RLA File :05/23/040/00170/AM18/	Lic.No/Date:0510403522 27.07.2017	Defer Date: 07.02.2018
	Decision : Deferred			

281	Case No.:530/4/82-ALC4/2017	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00538/AM18/	RLA File :04/24/040/00079/AM18/	Lic.No/Date:0410163381 28.07.2017	Defer Date: 07.02.2018
	Decision : Deferred			

282	Case No.:537/4/82-ALC4/2017	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00545/AM18/	RLA File :03/95/040/00358/AM18/	Lic.No/Date:0310814934 31.07.2017	Defer Date: 07.02.2018
	Decision : Deferred			

283	Case No.:531/4/82-ALC4/2017	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00539/AM18/	RLA File :04/24/040/00091/AM18/	Lic.No/Date:0410163391 01.08.2017	Defer Date: 07.02.2018
	Decision : Deferred			

284	Case No.:100/9/82-ALC4/2017	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00827/AM18/	RLA File :34/24/040/00069/AM18/	Lic.No/Date:3410043411 29.08.2017	Defer Date: 07.02.2018
	Decision : Deferred			

285	Case No.:97/9/82-ALC4/2017	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File :01/82/050/00824/AM18/	RLA File :17/24/040/00046/AM18/	Lic.No/Date:1710006662 05.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

286	Case No.:99/9/82-ALC4/2017	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status:Deferred
	HQ File	RLA File	Lic.No/Date:3410043445	Defer Date:

:01/82/050/00826/AM18/	:34/24/040/00025/AM18/	07.09.2017	07.02.2018
Decision : Deferred			

287	Case No.:105/9/82-ALC4/2017	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00832/AM18/	RLA File :34/24/040/00147/AM18/	Lic.No/Date:3410043450 07.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

	Case No.:102/9/82- ALC4/2017	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00829/AM18/	RLA File :34/24/040/00134/AM18/	Lic.No/Date:3410043452 08.09.2017	
288	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/253/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:103/9/82- ALC4/2017	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00830/AM18/	RLA File :34/24/040/00135/AM18/	Lic.No/Date:3410043451 08.09.2017	
289	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/253/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:98/9/82-ALC4/2017	Party Name:SAVANNAH SURFACTANTS LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
290	HQ File :01/82/050/00825/AM18/	RLA File :17/24/040/00049/AM18/	Lic.No/Date:1710006664 08.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

	Case No.:101/9/82-ALC4/2017	Party Name:N R OILS	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
291	HQ File :01/82/050/00828/AM18/	RLA File :34/24/040/00113/AM18/	Lic.No/Date:3410043460 11.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

292	Case No.:106/9/82-ALC4/2017	Party Name:BEST VALUE	Meet No/Date:9/82-	Status:
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		CHEM PVT. LTD.	ALC4/2017 27.12.2017	Deferred
	HQ File :01/82/050/00833/AM18/	RLA File :34/24/040/00156/AM18/	Lic.No/Date:3410043482 18.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

293	Case No.:104/9/82-ALC4/2017	Party Name:RONAK CHEMICALS	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00831/AM18/	RLA File :34/24/040/00138/AM18/	Lic.No/Date:3410043478 18.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

294	Case No.:107/9/82-ALC4/2017	Party Name:JNP PRODUCTS	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00834/AM18/	RLA File :34/24/040/00158/AM18/	Lic.No/Date:3410043487 19.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

295	Case No.:7/9/82-ALC4/2017	Party Name:CATAPharma CHEMICALS PVT. LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00734/AM18/	RLA File :31/83/040/00141/AM17/	Lic.No/Date:3110066876 20.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

296	Case No.:108/9/82- ALC4/2017	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00835/AM18/	RLA File :34/24/040/00159/AM18/	Lic.No/Date:3410043495 21.09.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/162/2016-PI(Norms) dated 15th March, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

297	Case No.:15/9/82-ALC4/2017	Party Name:PARAMOUNT AROMACHEM PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00742/AM18/	RLA File :05/24/040/00279/AM18/	Lic.No/Date:0510404104 25.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

298	Case No.:109/9/82-ALC4/2017	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:9/82- ALC4/2017	Status: Deferred
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			27.12.2017	
	HQ File :01/82/050/00836/AM18/	RLA File :34/24/040/00166/AM18/	Lic.No/Date:3410043496 26.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

299	Case No.:110/9/82-ALC4/2017	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00837/AM18/	RLA File :34/24/040/00167/AM18/	Lic.No/Date:3410043505 27.09.2017	Defer Date: 07.02.2018
	Decision : Deferred			

300	Case No.:16/9/82-ALC4/2017	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00743/AM18/	RLA File :05/24/040/00271/AM18/	Lic.No/Date:0510404164 03.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

301	Case No.:17/9/82-ALC4/2017	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00744/AM18/	RLA File :05/24/040/00261/AM18/	Lic.No/Date:0510404163 03.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

302	Case No.:14/9/82-ALC4/2017	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00741/AM18/	RLA File :05/24/040/00280/AM18/	Lic.No/Date:0510404191 04.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

303	Case No.:21/9/82-ALC4/2017	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00748/AM18/	RLA File :05/24/040/00284/AM18/	Lic.No/Date:0510404193 04.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

304	Case No.:12/9/82- ALC4/2017	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00739/AM18/	RLA File :08/24/040/00185/AM18/	Lic.No/Date:0810141076 05.10.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/257/2017-PI(Norms) dated 11th			

December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

305	Case No.:13/9/82-ALC4/2017	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00740/AM18/	RLA File :08/24/040/00184/AM18/	Lic.No/Date:0810141077 05.10.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/257/2017-PI(Norms) dated 11 th December, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

306	Case No.:26/9/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00753/AM18/	RLA File :05/23/040/00223/AM18/	Lic.No/Date:0510404200 05.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

307	Case No.:3/9/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00730/AM18/	RLA File :04/24/040/00131/AM18/	Lic.No/Date:0410163566 05.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

308	Case No.:25/9/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00752/AM18/	RLA File :05/23/040/00254/AM18/	Lic.No/Date:0510404221 09.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

309	Case No.:2/9/82-ALC4/2017	Party Name:GLOBAL PHARMA HEALTH CARE PVT LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00729/AM18/	RLA File :04/24/040/00137/AM18/	Lic.No/Date:0410163585 10.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

310	Case No.:11/9/82-ALC4/2017	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:5210042405	Defer Date:

	:01/82/050/00738/AM18/	:52/24/040/00038/AM18/	11.10.2017	07.02.2018
Decision : Deferred				

311	Case No.:10/9/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00737/AM18/	RLA File :08/24/040/00207/AM18/	Lic.No/Date:0810141148 12.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

312	Case No.:4/9/82-ALC4/2017	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00731/AM18/	RLA File :31/83/040/00085/AM18/	Lic.No/Date:3110066888 12.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

313	Case No.:8/9/82-ALC4/2017	Party Name:FINECURE PHARMACEUTICALS LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00735/AM18/	RLA File :08/24/040/00041/AM18/	Lic.No/Date:0810141158 13.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

314	Case No.:111/9/82-ALC4/2017	Party Name:REINE LIFESCIENCE	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00838/AM18/	RLA File :34/24/040/00177/AM18/	Lic.No/Date:3410043546 16.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

315	Case No.:33/9/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00760/AM18/	RLA File :04/24/040/00144/AM18/	Lic.No/Date:0410163599 16.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

316	Case No.:9/9/82-ALC4/2017	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00736/AM18/	RLA File :05/23/040/00272/AM18/	Lic.No/Date:0510404320 17.10.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/870/2015-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary			

action as per decision of NC.

317	Case No.: 19/9/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00746/AM18/	RLA File :08/24/040/00215/AM18/	Lic.No/Date:0810141214 18.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

318	Case No.: 35/9/82-ALC4/2017	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00762/AM18/	RLA File :52/24/040/00036/AM18/	Lic.No/Date:5210042414 23.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

319	Case No.: 27/9/82-ALC4/2017	Party Name:HLE ENGINEERS PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00754/AM18/	RLA File :52/24/040/00041/AM18/	Lic.No/Date:5210042416 23.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

320	Case No.: 18/9/82-ALC4/2017	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00745/AM18/	RLA File :05/24/040/00312/AM18/	Lic.No/Date:0510404362 24.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

321	Case No.: 22/9/82-ALC4/2017	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00749/AM18/	RLA File :02/24/040/00108/AM18/	Lic.No/Date:0210207903 24.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

322	Case No.: 23/9/82-ALC4/2017	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00750/AM18/	RLA File :02/24/040/00109/AM18/	Lic.No/Date:0210207904 24.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

323	Case No.: 34/9/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred

HQ File :01/82/050/00761/AM18/	RLA File :04/24/040/00125/AM18/	Lic.No/Date:0410163619 25.10.2017	Defer Date: 07.02.2018
Decision : Deferred			

324	Case No.:6/9/82-ALC4/2017	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00733/AM18/	RLA File :04/24/040/00142/AM18/	Lic.No/Date:0410163624 26.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

325	Case No.:5/9/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status:Approved
	HQ File :01/82/050/00732/AM18/	RLA File :04/24/040/00149/AM18/	Lic.No/Date:0410163625 27.10.2017	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/336/2017-PI(Norms) dated November, 2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

326	Case No.:24/9/82-ALC4/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00751/AM18/	RLA File :05/24/040/00320/AM18/	Lic.No/Date:0510404401 30.10.2017	Defer Date: 07.02.2018
	Decision : Deferred			

327	Case No.:95/9/82-ALC4/2017	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00822/AM18/	RLA File :32/24/040/00024/AM18/	Lic.No/Date:3210078279 01.11.2017	Defer Date: 07.02.2018
	Decision : Deferred			

328	Case No.:28/9/82-ALC4/2017	Party Name:BALAJI AMINES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00755/AM18/	RLA File :31/83/040/00091/AM18/	Lic.No/Date:3110066900 02.11.2017	Defer Date: 07.02.2018
	Decision : Deferred			

329	Case No.:29/9/82-ALC4/2017	Party Name:BALAJI AMINES LIMITED	Meet No/Date:9/82- ALC4/2017 27.12.2017	Status: Deferred
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HQ File :01/82/050/00756/AM18/	RLA File :31/83/040/00090/AM18/	Lic.No/Date:3110066899 02.11.2017	Defer Date: 07.02.2018
Decision : Deferred			

330	Case No.:30/9/82-ALC4/2017	Party Name:BALAJI AMINES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00757/AM18/	RLA File :31/83/040/00092/AM18/	Lic.No/Date:3110066901 02.11.2017	Defer Date: 07.02.2018
	Decision : Deferred			

331	Case No.:31/9/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00758/AM18/	RLA File :05/23/040/00255/AM18/	Lic.No/Date:0510404482 02.11.2017	Defer Date: 07.02.2018
	Decision : Deferred			

332	Case No.:32/9/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2017 27.12.2017	Status: Deferred
	HQ File :01/82/050/00759/AM18/	RLA File :05/23/040/00256/AM18/	Lic.No/Date:0510404483 02.11.2017	Defer Date: 07.02.2018
	Decision : Deferred			

Minutes of Manual Cases

Case No. B- 01 M.No.09/AM-18 Date 27.12.2017	M/s. Makson Industries Ltd File No. 01/82/050/00451/AM 15 RLA No.03/95/040/00994/AM 14 Adv.Auth. No. 0310776907 dated. 03.04.2014
<u>Subject:</u> Amendment in description of export product. <u>Decision:</u> The request of the firm for amendment in description of export product has considered in the meeting. The committee has decided to amend the export product description based on the recommendation of MSME Chemical division OM No.23/2/2014-Chemical dated 13.06.2017. The copy of the letter uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	
Case No. B- 02 M.No.09/AM-18 Date 27.12.2017	M/s Fresenius Kabi Oncology Ltd File No. 01/82/050/00788/ AM 17 RLA No.05/23/040/00252/ AM17 Adv.Auth. No. 0510399569 dated. 29.08.2016
<u>Subject:</u> Amendment in norms. <u>Decision:</u> The request of the firm for amendment in norms as per agenda considered in the meeting. The committee decided to revise the norms based on the recommendation of Deptt. of Pharma OM No.35011/171/2016-PI(Norms) dated January, 2018. The copy of the letter uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	
Case No. B- 03 M.No.09/AM-18 Date 27.12.2017	M/s. Jubilant Generics Ltd File No. 01/82/050/00890/ AM 17 RLA No.05/23/040/00298/ AM17 Adv.Auth. No. 0510400076 dated. 07.10.2016
<u>Subject:</u> Revision of norms. <u>Decision:</u> The request of the firm for revision of norms has been considered in the meeting. The committee decided to revise the norms based on the recommendation of Deptt. of Pharma OM No.35011/42/2017-PI(Norms) dated 2nd November, 2017. The copy of the letter uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	
Case No. B- 04 M.No.09/AM-18 Date 27.12.2017	M/s. Jubilant Generics Ltd File No. 01/82/050/00421/ AM 17 RLA No.05/23/040/00076/ AM17 Adv.Auth. No. 0510398582 dated. 24.05.2016
<u>Subject:</u> Correction of norms. <u>Decision:</u> The request of the firm for correction of norms has been considered in the meeting. The comments from Deptt. of Pharma is awaited. It is decided to defer the case to 07.02.2018.	

Case No. B- 05 M.No.09/AM-18 Date 27.12.2017	M/s. Lakeland Chemicals (India) Ltd File No. 01/82/050/01443/ AM 15 RLA No.03/95/040/00629/ AM14 Adv.Auth. No. 0310790966 dated. 12.11.2014
<u>Subject:</u> Fixation of norms. <u>Decision:</u> The request of the firm for fixation of norms has been considered in the meeting. The comments from Deptt. of Pharma is awaited. It is decided to place the case in next forthcoming meeting to be held on 10.01.2018.	

Case No. B- 06 M.No.09/AM-18 Date 27.12.2017	M/s. Lakeland Chemicals (India) Ltd File No. 01/82/050/01408/ AM 15 RLA No.03/95/040/00628/ AM14 Adv.Auth. No. 0310791049 dated. 13.11.2014
<u>Subject:</u> Fixation of norms. <u>Decision:</u> The request of the firm for fixation of norms has been considered in the meeting. The comments from Deptt. of Pharma is awaited. It is decided to place the case in next forthcoming meeting to be held on 10.01.2018.	

(7)

F. No.35011/774/2015-PI (Norms)

Government of India

Ministry of Chemical & Fertilizers

Department of Pharmaceuticals

Shastri Bhawan, New Delhi,

Dated: July 5, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s J.B. Chemical & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01440/AM-16/DES-3 /1595 dated 15/01/2016 forwarding an application of M/s J.B. Chemical & Pharmaceuticals Ltd. for fixation of norms against export of 1 composition of Diffiam Brand Sugar Free lozenges and 2 compositions of DURO-TUSS dry cough lozenges. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported			Raw materials to be imported		
S. No.	Description	Quantity	S.NO	Description	Quantity in gm for 100 lozenges
	Diffiam Blackcurrant Sugar Free Lozenges. Each lozenge contains Pholcodine 5.50 mg, Benzydamine Hydrochloride 1.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg	100 lozenges	1.	Pholcodine	0.561
			2.	Benzydamine hydrochloride	0.153
			3.	Cetylpyridinium Chloride	0.1356
			4.	Isomalt ST-M	214.164
2.	Duro Tuss Dry Cough Lozenges Sugar Free Orange, Each lozenge contains Pholcodine 5.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg.	100 lozenges	1.	Pholcodine	5.61 mg
			2.	Cetylpyridinium Chloride	0.1356
			3.	Isomalt ST-M	214.64
3.	Duro Tuss Dry Cough Lozenges Sugar Free Lemon. Each lozenge contains Pholcodine 5.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg.	100 lozenges	1.	Pholcodine	5.61 mg
			2.	Cetylpyridinium Chloride	0.1356
			3.	Isomalt ST-M	214.64

2. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.inDirectorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO), Udyog Bhawan, New Delhi.

(8)

F. No.35011/75/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/201/AM-17/DES-3/270 dated the 8/7/16 vide which application from M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxycillin Trihydrate through 6-APA route through Enzymatic route**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	6-amino penicillanic acid (6-APA)	0.55kg
2	Elcolase (Enzyme)	0.005kg
3	D(-) P-hydroxy phenyl glycine methyl ester	0.478kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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D/2

F. No.35011/68/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1681/AM-16/DES-3/1829 dated the 15/3/16 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Irinotecan Hcl injections 500mg, 300mg, 100mg, 40mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Complete technical details as per appendix-33 for the manufacture of irinotecan Hcl 3H₂O (API) showing mol.wt., % yield on molar basis for each step.
- 2) Consumption-coefficient of R.M. for 1kg API.
- 3) % wastage claimed on API in the manufacture of injections of different strength/vial size.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/164/2016-PI (Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Cadila Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00454/AM-18/DES-3/332 dated the 11/10/2017 vide which application from M/s Cadila Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Norfloxacin 400mg Tablet**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended for 1000 tablets
1	Norfloxacin USP	408gm

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
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F. No.35011/53/2016-PI (Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Alembic Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00509/AM-18/DES-3/371 dated the 17/11/2017 vide which application from M/s Alembic Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Procaine Penicillin Injection 3 Mega**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended
1	Procaine Benzyl Penicillin Sterile IP/BP	3.15 BOU/1000 Number of Vials

2.) This issues with the approval of competent authority.

(Parveen Kumar)
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F. No.35011/221/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room No.310, B-Wing,
Janpath Bhawan, New Delhi,
Dated: September 26, 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Optimus Drugs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/232/AM-18/DES-3/141 dated the 14/06/2017 vide which application from M/s Optimus Drugs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Daclatasvir Dihydrochloride**. This department has examined the matter and DGFT is advised to call following details from the firm viz:-

- 1) The import item no.1 i.e. 4,4-bis (chloromethyl) biphenyl does not match with the process detail /chemistry furnished by the firm.
- 2) Revised process or description of import item may be given.
- 3) Past production vis-à-vis actual consumption of all imported inputs duly certified by Central Excise Authorities may be given.
- 4) % age of yield at each step of reaction on molar basis with chemical formula & M.W. of each chemical involved in reaction.

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F. No.35011/315/2017-(PI-Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December 28, 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
case of **M/s Virchow Petrochemicals Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00238, 00179 & 00180/AM-18/DES-3/90, 103 & 93 dated the 1/6/2017 vide which application from M/s Virchow Petrochemicals Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **GCLE (7-phenyl acetamide-3-chloromethyl cephalosporanic acid para Methoxy benzyl ester)**. This department has examined the matter and DGFT is requested to call Chartered Engineer attested past consumption certificate.

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28/12/17
(Parveen Kumar)

Under Secretary to the Government of India

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F. No.35011/318/2017-PI (Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Suven Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00235/AM-18/DES-3/89 dated the 1/6/2017 vide which application from M/s Suven Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Amantadine Hcl ^{usp} Tablets 100mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20: -

S. No.	Import item	Norms recommended for 1000 tablets
1	Amantadine Hydrochloride ^{usp}	102gm

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
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F. No.35011/318/2017-PI (Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Suven Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00235/AM-18/DES-3/89 dated the 1/6/2017 vide which application from M/s Suven Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Amantadine Hcl Tablets 100mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20: -

S. No.	Import item	Norms recommended for 1000 tablets
1	Amantadine Hydrochloride	102gm

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
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F. No.35011/761/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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D/L

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Fermenta Biotech Ltd.**

The undersigned is directed to refer to F. No. 01/82/50/1078/AM-16/DES-3/81 dated the 3/11/2017 vide which an application from M/s Fermenta Biotech Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ergocalciferol Oral Solution USP (Vitamin D2 1.0 to 4.0 MIU)**. This department has examined the matter and DGFT is requested to call following information from the firm.

1. Quantity of the export product in terms of 1MIU, 2MIU, 3MIU & 4MIU oral solution separately.

(Parveen Kumar)
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F. No.35011/306/2017-(PI-Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Shreejaya Laboratories Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00196/AM-18/DES-3/99 dated the 01/06/2017 vide which application from M/s Shreejaya Laboratories Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **5-Difluoromethoxy-2Mercapto-1H-Benzimidazole**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20: -

S. No.	Import item	Norms Recommended for 1kg export
1	Acetonitril	0.17kg
2	Chloroform	0.18kg
3	Soda ASH	3.03kg
4	Paracetamol	1.43kg
5	Carbon disulfide	0.718kg
6	F22 (Feron Gas) R22 (Feron Gas)	Not allowed being ODS

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri S.K. Panigrahi, Economic Officer, DES-III
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F. No.35011/85/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of
M/s J.B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00075/AM-18/DES-3/239 dated the 25/9/2017 vide which an application from M/s J.B. Chemicals & Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1.) Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges (2.) Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges (3.) Benzocaine and Cetylpyridinium Chloride and Dextromethorphan Hydrobromide Anaesthetic Throat Lozenges.** This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20: -

(1.) Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavour Black Current, Honey Lemon & other Flavours: -

S. No.	Import Item	Norms Recommended for 1000 Lozenges
1	Benzocaine	12.24gm

(2.) Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavour Black Current, Lime & Lemon and other Flavours: -

S. No.	Import Item	Norms Recommended for 1000 Lozenges
1	Benzocaine	10.2gm

(3.) Benzocaine and Cetylpyridinium Chloride and Dextromethorphan Hydrobromide Anaesthetic Throat Lozenges: -

S. No.	Import Item	Norms Recommended for 1000 Lozenges
1	Benzocaine	1.275gm

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
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F. No.35011/874/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Siddharth Carbochem Products Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1563/AM-16/DES-3/1646 dated the 26/2/16 vide which application from M/s Siddharth Carbochem Products Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl Salicylate IP/BP/EP/USP etc..** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Salicylic acid	0.955kg
2	Methanol	0.244kg
3	Sulphuric acid	0.100kg
4	Ammonia liquor	0.200kg
5	Stabilizer (Tartaric acid)	0.005kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi.

F. No.35011/225/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the August, 2014

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/186/AM-15/DES-3/237 dated the 13/05/14 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nevirapine (Nevirapine Anhydrous)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Chloro-3-amino-4-methyl pyridine (CAMP)	0.759
2.	2-chloro nicotinic acid	0.902
3.	Activated carbon	0.100
4.	Cyclo hexane	0.898
5.	Cyclo propylamine	0.57
6.	Diethylene glycol dimethyl ether	2.518
7.	Methanol	7.124
8.	Toluene	0.968
9.	Methylene Chloride	1.222
10.	Steam/Thermal Coal	As per fuel policy.

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/373/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room No. 302, 3rd Floor,
Janpath Bhawan New Delhi,
Dated: December 21, 2017

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of **M/s Oprix Labs Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00206/AM-18/DES-3/178 dated the 21/09/2017 vide which an application from M/s Oprix Labs Ltd. was sent to this Department for fixation of norms against export of **Velpatasvir-Copovidone**. This department has examined the matter and it is observed that a request for norms against Velpatasvir-Copovidone appears to have been received for the first time. The applicant has also not reported any production in the past and the approval of the Drug Controller is to manufacture this drug exclusively for export.

2. The applicant has not indicated the percentage yield on molar basis and even the molecular weight of the finished product appears to be incorrectly reflected in the application. Considering optimized yields to a reasonable level, following norms are furnished under para 4.7 of the current Handbook of Procedures (Vol.I) 2015-20: -

Product to be Exported		Raw materials to be imported		
Description	Qty.	S. No	Description	Quantity for 1 kg
Velpatasvir-Copovidone	1 kg	1.	(2S,4S)-tert-butyl 2-(5-(2-((2S,5S)-1-((S)-2-((methoxycarbonyl)amino)-3-methylbutanoyl)-5-methylpyrrolidin-2-yl)-1,11-dihydroisochromeno[4',3':6,7]naphtho [1,2-d]imidazol-9-yl)-1H-imidazol-2-yl)-4-(methoxymethyl)pyrrolidine-1-carboxylate)	0.80 kg
		2.	(2R)-[(methoxycarbonyl)amino] (phenyl) ethanoic acid	0.22 kg

3. The above norms are proposed on ad-hoc basis and may be reviewed in due course based on the actual consumption data achieved by the company for the product to be exported.

4. This issues with the approval of competent authority.

Parveen Kumar)
Under Secretary to the Government of India

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F. No.35011/342/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Sun Pharmaceuticals Industries Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00452/AM-18/DES-3/251 dated the 26/9/2017 vide which application from M/s Sun Pharmaceuticals Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Dorzolamide and Timolol Ophthalmic Solution 2.0%w/v + 0.5%w/v 5ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended for 1000 bottles
1	Dorzolamide Hydrochloride	113.425gm
2	Timolol Maleate	34.858gm

2.) This issues with the approval of competent authority.

(Parveen Kumar)
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F. No.35011/870/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01503 & 01502/AM-17/DES-3/1696 & 1701 dated the 19/2/2016 & 22/2/2016 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Paclitaxel Injection of 600mg, 300mg, 260mg, 150mg, 100mg & 30mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

For 600mg injection (100ml):-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 600mg/100ml	1	Kolliphor ELP.	53kg
		2	Ethanol Anhydrous	49.74Ltr.
		3	Silica Gel.	12.6kg
		4	Cerrous Chloride	63gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	705.6gms
		6	Taxus Baccatta Leave	1084.8kg

For 300mg injection (50ml):-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 300mg/50ml	1	Kolliphor ELP.	26.5kg
		2	Ethanol Anhydrous	24.87Ltr.
		3	Silica Gel.	6.3kg
		4	Cerrous Chloride	31.5gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-	3.528kg

contn -

			carboxylic acid	
		6	Taxus Baccatta Leave	542.4kg

For 260mg injection (43.7ml in 50ml vial):-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 260mg/50ml	1	Kolliphor ELP.	22.872kg
		2	Ethanol Anhydrous	21.57Ltr.
		3	Silica Gel.	5.46kg
		4	Cerrous Chloride	27.3gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	305.76gms
		6	Taxus Baccatta Leave	470.106kg

For 150mg injection (25ml):-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 150mg/25ml	1	Kolliphor ELP.	13.25kg
		2	Ethanol Anhydrous	12.44Ltr.
		3	Silica Gel.	3.15kg
		4	Cerrous Chloride	15.75gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	1.764kg
		6	Taxus Baccatta Leave	271.2kg

For 100mg/16.7ml in 50ml vial:-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 100mg/16.7ml in 50ml vial	1	Kolliphor ELP.	8.851kg
		2	Ethanol Anhydrous	3.333Ltr.
		3	Silica Gel.	2.1kg
		4	Cerrous Chloride	10.5gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	117.6gms
		6	Taxus Baccatta Leave	180.810kg

contd- 2

6e

For 30mg/5ml injection:-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 30mg/5ml	1	Kolliphor ELP.	2.65kg
		2	Ethanol Anhydrous	2.482Ltr.
		3	Silica Gel.	660gms
		4	Cerrous Chloride	3.3gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	36.96gms
		6	Taxus Baccatta Leave	56.826kg

And 7 to 13 import items are as per packing policy.

2.) This issues with the approval of competent authority.

(Parveen Kumar)
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F. No.35011/225/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room No.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: September 27, 2017

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of
M/s. Orbit Life Sciences Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/00091/AM-18/DES-3/130 dated the 14/06/2017 vide which an application from M/s. Orbit Life Sciences Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefuroxime Axetil Amorphous**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import Item	Norms Recommended for 1kg Export
1	D-7 amino Cephalosporanic acid (D-7ACA)	0.625kg
2	Chlorosulphonyl Isocyanate (CSIC)	0.53kg
3	(Z)-2 Methoxy Imino (furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.54kg
4	N N Dimethyl Acetamide	1.12kg
5	Acetone	1.76kg
6	Methanol	0.62kg
7	Methylene Chloride	2.29kg
8	Sodium Carbonate	0.125kg
9	Acetoxy Ethyl Bromide (AEB)	0.59kg
10	Ethyl Acetate	0.3758kg
11	Cyclohexane	0.92kg

2.) This issues with the approval of competent authority.

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Directorate General of Foreign Trade,

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F. No.35011/373/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room No. 302, 3rd Floor,
Janpath Bhawan New Delhi,
Dated: December 21, 2017

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of **M/s Optrix Labs Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00206/AM-18/DES-3/178 dated the 21/09/2017 vide which an application from M/s Optrix Labs Ltd. was sent to this Department for fixation of norms against export of **Velpatasvir-Copovidone**. This department has examined the matter and it is observed that a request for norms against Velpatasvir-Copovidone appears to have been received for the first time. The applicant has also not reported any production in the past and the approval of the Drug Controller is to manufacture this drug exclusively for export.

2. The applicant has not indicated the percentage yield on molar basis and even the molecular weight of the finished product appears to be incorrectly reflected in the application. Considering optimized yields to a reasonable level, following norms are furnished under para 4.7 of the current Handbook of Procedures (Vol.I) 2015-20: -

Product to be Exported		Raw materials to be imported		
Description	Qty.	S. No	Description	Quantity for 1 kg
Velpatasvir-Copovidone	1 kg	1.	(2S,4S)-tert-butyl 2-(5-(2-((2S,5S)-1-((S)-2-((methoxycarbonyl)amino)-3-methylbutanoyl)-5-methylpyrrolidin-2-yl)-1,11-dihydroisochromeno[4',3':6,7]naphtho [1,2-d]imidazol-9-yl)-1H-imidazol-2-yl)-4-(methoxymethyl)pyrrolidine-1-carboxylate)	0.80 kg
		2.	(2R)-[(methoxycarbonyl)amino] (phenyl) ethanoic acid	0.22 kg

3. The above norms are proposed on ad-hoc basis and may be reviewed in due course based on the actual consumption data achieved by the company for the product to be exported.

4. This issues with the approval of competent authority.

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F. No.35011/342/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Sun Pharmaceuticals Industries Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00212/AM-18/DES-3/129 dated the 14/6/2017 vide which application from M/s Sun Pharmaceuticals Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1) Latanoprost and Timolol Maleate Ophthalmic Solution, 0.005%/0.5%w/v, 2.5ml (Latoncure), (2) Timolol Maleate Long Acting Ophthalmic Solution, 0.5%w/v, 5ml (Timatimsun), (3) Latanoprost and Timolol Maleate Ophthalmic Solution, 0.005%/0.5%w/v, 2.5ml (Latocom Sterile Eye Drops).** This department has examined the matter and DGFT is requested to call valid DML of the export product from the firm.

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F. No.35011/256/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room No. 302, 3rd Floor,
Janpath Bhawan New Delhi,
Dated: December 11, 2017

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of **M/s Apex Pharma.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00274/AM-18/DES-3/207 dated the 22/09/2017 vide which an application from M/s Apex Pharma. was sent to this Department for fixation of norms against export of **Selamectin 6% SPOT ON (each pipette containing Selamectin BP 6% W/V or 60 mg/ml).**

2. Earlier also in connection with a similar application received vide DGFT OM No. 01/82/050/00331/AM-17/DES-3/248 dated 08/07/2016. Since adequate information about the quantity contained in each pipette to be exported, was not available, DGFT was advised to direct the company to furnish additional information vide this Office Letter No. 35011/158/2016-PI-Norms dated 15th March 2017. A copy of the letter is attached for reference.

3. Since the present application also contain the deficiencies earlier communicated, the DGFT may like to again direct the company to provide relevant information so that the requirement of each unit of the export consignment to be worked out.

Encl: As above

Parveen Kumar)
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F. No.35011/386/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
case of **M/s Naari Pharma Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00211/AM-18/DES-3/137 dated the 14/6/2017 vide which application from M/s Naari Pharma Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Levonorgestrel 1.5mg Tablets**. This department has examined the matter and DGFT is requested to call DML from firm.

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F. No.35011/347/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Cadila Healthcare Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00223/AM-18/DES-3/268 dated the 4/10/2017 vide which application from M/s Cadila Healthcare Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ivabradine Hcl**. This department has examined the matter and DGFT is requested to call complete information from the firm as per Appendix-33.

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D/L

F. No.35011/338/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
case of **M/s Godavari Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00348 & 01395/AM-18 & 17/DES-3/285 & 201 dated the 5/10/2017 & 22/09/2017 vide which application from M/s Godavari Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ciprofloxacin Hcl/Base**. This department has examined the matter and DGFT is requested to call following details from the firm.

1. %age yield at each step of reaction.
2. M.W. of inputs/outputs.
3. Chemistry involved in manufacturing process along with recovery of solvent.
4. Batch records of manufacturing process.

(Parveen Kumar)
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F. No.35011/14/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Room No. 302, 3rd Floor,
Janpath Bhawan New Delhi,
Dated: September 27, 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Laboratories Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/00935/AM-17/DES-3/786 dated the 28/12/2016 vide which application from **M/s Morepen Laboratories Ltd.** was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

Product to be Exported		Raw materials to be imported		
Description	Qty.	S.N O	Description	Quantity
Atorvastatin Calcium	1 kg	1.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.708 kg
		2.	4-Fluoro-alpha-[2-methyl-1-osopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	1.15 kg
		3.	Methanol	6.42 kg
		4.	Methyl Tert-Butyl Ether (M201)	2.78 kg
		5.	Tetrahydrofuran	0.80 kg
		6.	Methylene Chloride	4.48 kg
		7.	Diisopropyl ether	3.90 kg

2. This issues with the approval of competent authority.

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F. No.35011/03/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 6th June, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case
of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/798/AM12/DES-3/1287 dated the 07/10/11 vide which an application from M/s Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **GCTA Powder**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Product—(6R,7R)-3-[(Z)-2-(4-methyl -5-thiazoyl)vinyl]-7-phenylacetylamino-8-oxo-5thia-1-azabicyclo[4.2.0]oct-2ene-2-carboxylic acid-4-methoxy benzyl (GCTA)

S. No.	Import Item	Qty. Recommended kg/kg.
1.	GCLE	1.282
2.	Triphenyl Phosphine	0.726
3.	4-Methyl- 5-Formyl Thiazol	0.769
4.	Prpane-1-ol	2.40
5.	Chloroform	4.27
6.	Sodium Iodide	0.41
7.	Methanol	1.918
8.	Potassium Meta Bisulphite	2.353

2. This issues with the approval of Economic Advisor.

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

F. No.35011/349/2017-(PI-Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
Case of **M/s Alembic Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00287/AM-18/DES-3/208 dated the 22/9/2017 vide which application from M/s Alembic Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Step 3 & Step 4**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended	
		Step 3	Step 4
1	Erythromycin Base USP	1.506kg	1.58kg
2	Hydroxylamine hydrochloride	0.68kg	0.714kg
3	Methanol	1.09kg	2.24kg
4	Methane Sulfonyl Chloride	0.45kg	0.47kg
5	Acetone	1.27kg	6.45kg
6	Ethyl Alcohol	2.61Ltr.	2.81Ltr.
7	Platinum Metal	0.05gm	0.05gm

2.) This issues with the approval of competent authority.

(Parveen Kumar)
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F. No.35011/20/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Inchem Labs (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1463/AM-16/DES-3/1838 dated the 15/3/16 vide which application from M/s Inchem Labs (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Amino acetonitrile Hcl	1.19kg
2	Nitro methane	No tech. justification is given in reaction or process
3	Aluminium chloride	1.717kg
4	Phenol	1.21kg
5	4(4-hydroxy phenyl) 2-butanone	0.70kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/370/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room No. 302, 3rd Floor,
Janpath Bhawan New Delhi,
Dated: December 18, 2017

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of **M/s Sterile India (P) Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00216/AM-18/DES-3/304 dated the 05/10/2017 vide which an application from M/s Sterile India (P) Ltd. was sent to this Department for fixation of norms against export of **Piperacillin Sodium and Tazobactam Sodium Sterile (8:1) for injection.**

2. This department has examined the matter and it is observed that the applicant intends to import raw materials for use in manufacture of the export product after processing to convert the raw materials into respective sodium salts. No wastage is claimed and the input are to be imported on **net to net basis**. Accordingly, the following norms are recommended which are on **as applied basis**:-

Product to be Exported		Raw materials to be imported		
Description	Qty.	S. No.	Description	Quantity for 1 kg
Piperacillin Sodium and Tazobactam Sodium Sterile (8:1) for injection	1 kg	1.	Piperacillin Acid	0.8910 kg
		2.	Tazobactam Acid	0.1090 kg

3. This issues with the approval of competent authority.

Parveen Kumar)
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F. No.35011/609/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th December, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vegesna Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/265/AM14/DES-3/505 dated the 13/08/13 vide which application from M/s. Vegesna Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Magnesium Salt/Magnesium Mono-p-Nitro Benzyl Malonate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Para Nitro Benzyl alcohol	0.874
2.	Malonic Acid	1.044
3.	Toluene	1.00

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

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F. No.35011/199/2017-(PI-Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01334/AM-17/DES-3/1141 dated the 21/3/2017 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Oseltamivir Phosphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms recommended for 1kg export
1	Shikimic acid	1.21kg
2	Triethyl orthofromate	3.23kg
3	Methane sulfonyl chloride	1.065kg
4	Triethyl silane	0.65kg
5	N-heptane	3.63kg
6	Diallyl amine	0.42kg
7	1,3-Dimethyl barbituric acid	0.56kg

2.) This issues with the approval of competent authority.

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F. No.35011/339/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Room No.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
case of **M/s Sentiss Pharma Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00363/AM-18/DES-3/255 dated the 26/9/2017 vide which application from M/s Sentiss Pharma Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Brinex (Brinzolamide Ophthalmic Suspension 1%) 5ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended
1	Brinzolamide	51gm for 1000 injection

2.) This issues with the approval of competent authority.

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F. No.35011/337/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20
case of **M/s Cadila Healthcare Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00303/AM-18/DES-3/196 dated the 22/9/2017 vide which application from M/s Cadila Healthcare Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Benzotropine Mesylate Injection USP 2mg/2ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import Item	Norms recommended
1.	Benzotropine Mesylate USP	2.2gms for 1000 injections

2.) This issues with the approval of competent authority.

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F. No.35011/206/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Dhanuka Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/177/AM-17/DES-3/283 dated the 11/7/16 vide which application from M/s Dhanuka Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ceftibuten USP/EP/BP/IP/JP Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	GHYH (3-OH cephem)	2.977kg
2	Sodium borohydride	0.2108kg
3	Methane sulfonyl chloride	0.968kg
4	Phosphorus pentachloride	1.8515kg
5	Diethylamine	0.868kg
6	Trimethylamine	3.214kg
7	Anisol	6.9448kg
8	Ethyl 4-chloro acetoacetate	1.82kg
9	50% benzyl chloroformate	5.0038kg
10	Prenol	3.114kg
11	Methyl-3-methoxy acrylate	1.62kg
12	Tetra butyl ammonium bromide	0.04776kg
13	Activated carbon	0.200kg
14	DL-malic acid	7.1802kg
15	Phosphorus oxychloride	0.7646kg
16	Sodium methoxide	1.3409kg
17	Acetic acid	5.4957kg
18	Pyridine	0.8438kg
19	Thio-urea	1.0081kg
20	Methane sulfonic acid	0.913kg
21	Aluminium chloride	2.388kg
22	Methylene chloride	80.51kg
23	Methanol	37.83kg
24	N,N-Dimethyl formamide	21.01kg
25	Ethyl acetate	1.86kg
26	Acetonitrile	9.90kg
27	Acetone	0.88kg
28	Toluene	10.40kg
29	ethanol	1.09kg

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F. No.35011/480/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the March, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Satya Deeptha Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/969/AM15/DES-3/996 dated the 06/01/15 vide which an application from M/s. Satya Deeptha Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Abacavir Sulphate**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(1S,4R)-4-[(2-Amino-6-chloro-9H-purin-yl)-2-cyclopentene-1-methanol hydrochloride	1.1 kg/kg 1.292kg/kg
2.	Cyclopropylamine	0.19''

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/225/2017-(PI-Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of **M/s Enal Drugs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01335/AM-17/DES-3/1128 dated the 21/3/2017 vide which application from M/s Enal Drugs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **2,3-Dimethyl-4-Nitropyridine-N-oxide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms recommended for 1kg export
1	2,3, Lutidine	0.85kg
2	Methylene chloride	1.175kg
3	Isopropyl alcohol	0.46kg

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
Phone: 23352298
Email: parveen.19@gov.in

Directorate General of Foreign Trade,
Department of Commerce,
Shri S.K. Panigrahi, Economic Officer, DES-III
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Email: sk.panigrahi@nic.in

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F. No.35011/123/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: May 3, 2016

Office Memorandum

Sub: - Fixation of norms against application of M/s Virchow Biotech Pvt. Ltd, Hyderabad, for Today
Contraceptive Sponge.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/1296/AM-15/DES-3 /1294 dated 04/03/2015 followed by this office communication of even number dated 17th November 2015 seeking additional information.

2) Based upon the information available in a subsequent application of the company circulated by the DGFT vide their U.O.No. 01/82/050/00861/AM-16/DES-3 /905 dated 08/09/2015, the proposal has been examined and following norms are furnished:

S.No. (1)	Description of inputs (2)	Quantity worked out per unit (3)
1.	Nonoxynol 9	0.9983 gm
2.	Sorbic Acid	0.0061 gm
3.	PrePol HDW-2002	2.4030 gm
4.	Sodium metabisulfite Granular	0.0015 gm
5.	Sodium hydroxide NF	0.0015 gm
6.	Benzoic acid USP	0.0031 gm
7.	Citric acid USP	0.0141 gm
8.	Tape Removal	0.2457 yards
9.	Anchoring Scrim	0.0864 yards
10.	Mould Cups Bottom	0.0039 Nos.
11.	Mould Cups Top	0.0039 Nos.
12.	Pouch- Top Web	0.0233 yards
13.	Pouch- Bottom Web	0.0233 yards
14.	TDI Indicators	0.0769 per thousand units

3. It may be pointed out that the applicant has submitted a copy of **Test License** on Form 29 form State Drug Controller for **manufacture of Drugs for Purpose of examination, Test or Analysis**. This license was valid till March 2015 only. Accordingly, the DGFT may like **ensure availability of valid Drug manufacturing license for commercial production** of the export product.

4) This issues with the approval of Director (Policy).

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/327/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: January , 2018

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of
M/s Dhanuka Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01357/AM-17/DES-3/83 dated the 5/5/2017 vide which application from M/s Dhanuka Laboratories Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefixime Methyl Ester USP/BP/IP/EP Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20: -

S.no.	Import item	Norms recommended for 1kg export
1	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.902kg
2	Triphenyl Phosphine	1.14kg
3	Acetone	0.675
4	N,N Dimethyl Formamide (DMF)	1.14kg
5	Dichloromethane (Methylene Chloride/MDC)	2.01kg
6	Triethylamine	0.32kg
7	Phenol	1.29kg
8	Methanol	5.85kg
9	Activated Carbon	0.10kg
10	Mica Ester	1.14kg
11	Tetra Hydrofuran (THF)	1.71kg

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
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F. No.35011/183/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Room No. 302, 3rd Floor,
Janpath Bhawan New Delhi,
Dated: November 24, 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of
M/s BioTech Ophthalmics (P) Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/01197/AM-17/DES-3/1101 dated the 20/03/2017 vide which application from **M/s BioTech Ophthalmics (P) Ltd.** was sent to this Department for fixation of norms under para: 4.7 for the export of **Bio Hyalur HV 1 ml PFS (Sodium Hyaluronate Ophthalmic Solution 2.4%)** This department has examined the matter and the following norms are furnished: -

Product to be Exported		Raw materials to be imported		
Description	Qty.	S. No.	Description	Quantity for 1000 vials of 1 ml each
Bio Hyalur HV 1 ml PFS (Sodium Hyaluronate Ophthalmic Solution 2.4%) (each ml contains Sodium Hyaluronate 24 mg in 1 ml vials)	1000 vials of 1 ml each	1.	Sodium Hyaluronate	26.4 gm
		2.	Barrels (Hypak SCF 2.25 ml RF PRTC FM 27)	1000 Nos.
		3.	Plunger Rod (Hypak PR 2.25 ml PP)	1000 Nos.
		4.	Plunger Stopper (Hypak BSCF 1-3 ml PH ml PH 701/50C BLK SI 1000 WWD)	1000 Nos.
		5.	Back Stop (Back Stop 1-3ml PP Clear)	1000 Nos.
		6.	Blister (PP Blister 2.25 ml/3.0 ml)	1000 Nos.
		7.	Cannula (Component for Prefilled Syringe)	1000 Nos.
		8.	Tyyvek Lid (Packing Material) (Packing material for Prefilled Syringe)	1000 Nos.

2. This issues with the approval of competent authority.

(Parveen Kumar)

Under Secretary to the Government of India

Phone: 23352298

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Directorate General of Foreign Trade,
Department of Commerce,
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F. No.35011/870/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01503 & 01502/AM-17/DES-3/1696 & 1701 dated the 19/2/2016 & 22/2/2016 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Paclitaxel Injection of 600mg, 300mg, 260mg, 150mg, 100mg & 30mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-
For 600mg injection (100ml):-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 600mg/100ml	1	Kolliphor ELP.	53kg
		2	Ethanol Anhydrous	49.74Ltr.
		3	Silica Gel.	12.6kg
		4	Cerrous Chloride	63gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	705.6gms
		6	Taxus Baccatta Leave	1084.8kg

For 300mg injection (50ml):-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 300mg/50ml	1	Kolliphor ELP.	26.5kg
		2	Ethanol Anhydrous	24.87Ltr.
		3	Silica Gel.	6.3kg
		4	Cerrous Chloride	31.5gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	3.528kg
		6	Taxus Baccatta Leave	542.4kg

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For 260mg injection (43.7ml in 50ml vial):-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 260mg/50ml	1	Kolliphor ELP.	22.872kg
		2	Ethanol Anhydrous	21.57Ltr.
		3	Silica Gel.	5.46kg
		4	Cerrous Chloride	27.3gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	305.76gms
		6	Taxus Baccatta Leave	470.106kg

For 150mg injection (25ml):-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 150mg/25ml	1	Kolliphor ELP.	13.25kg
		2	Ethanol Anhydrous	12.44Ltr.
		3	Silica Gel.	3.15kg
		4	Cerrous Chloride	15.75gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	1.764kg
		6	Taxus Baccatta Leave	271.2kg

For 100mg/16.7ml in 50ml vial:-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 100mg/16.7ml in 50ml vial	1	Kolliphor ELP.	8.851kg
		2	Ethanol Anhydrous	3.333Ltr.
		3	Silica Gel.	2.1kg
		4	Cerrous Chloride	10.5gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	117.6gms
		6	Taxus Baccatta Leave	180.810kg

For 30mg/5ml injection:-

S. No.	Export item	S. No.	Import item	Norms Recommended for 1000 injections
1	Paclitaxel Injection of 30mg/5ml	1	Kolliphor ELP.	2.65kg
		2	Ethanol Anhydrous	2.482Ltr.
		3	Silica Gel.	660gms
		4	Cerrous Chloride	3.3gms
		5	(4S,5R)-2-(4-methoxy phenyl)-N-Benzoyl-4-phenyl-oxazolidine-5-carboxylic acid	36.96gms
		6	Taxus Baccatta Leave	56.826kg

And 7 to 13 import items are as per packing policy.

2.) This issues with the approval of competent authority.

(Parveen Kumar)

Under Secretary to the Government of India
Phone: 23352298/Email: parveen.19@gov.in

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F. No.35011/318/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of
M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00235/AM-18/DES-3/89 dated the 1/6/2017 vide which application from M/s Suven Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Amantadine Hcl Tablets 100mg.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20: -

S. No.	Import item	Norms recommended for 1000 tablets
1	Amantadine Hydrochloride	102gm

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri S.K. Panigrahi, Economic Officer, DES-III
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F. No.35011/336/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of M/s Shasun Pharmaceuticals Ltd.

The undersigned is directed to refer to

1. DGFT U.O. No. 01/82/050/01089/AM-15/DES-3/307 dated the 6/10/2017
2. DGFT U.O. No. 01/80/050/00825/AM-15/DES-3/309 dated the 6/10/2017
3. DGFT U.O. No. 01/80/050/00429/AM-18/DES-3/215 dated the 22/9/2017
4. DGFT U.O. No. 01/82/050/00384/AM-14/DES-3/264 dated the 4/10/2017
5. DGFT U.O. No. 01/82/050/00431/AM-18/DES-3/219 dated the 22/9/2017
6. DGFT U.O. No. 01/82/050/00848/AM-15/DES-3/306 dated the 6/10/2017
7. DGFT U.O. No. 01/82/050/00810/AM-14/DES-3/261 dated the 27/9/2017
8. DGFT U.O. No. 01/82/050/01124/AM-14/DES-3/269 dated the 4/10/2017
9. DGFT U.O. No. 01/82/050/00387/AM-14/DES-3/263 dated the 4/10/2017
10. DGFT U.O. No. 01/82/050/00860/AM-14/DES-3/318 dated the 6/10/2017
11. DGFT U.O. No. 01/82/050/00432/AM-18/DES-3/218 dated the 22/9/2017
12. DGFT U.O. No. 01/82/050/00299/AM-18/DES-3/224 dated the 22/9/2017

vide which 12 applications from M/s Cadila Healthcare Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Tartrate Tablets of 25mg, 50mg, 100mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms recommended for 1 Tablet of Metoprolol Tartrate		
		25mg	50mg	100mg
1	Metoprolol Tartrate	25.5mg	51mg	102mg
2	Magnesium Stearate	1.5mg	2.1mg	4.20mg
3	Micro crystalline cellulose	75.60mg	95.4mg	190.8mg
4	Cross carmellose sodium	12mg	16.80mg	33.60mg
5	Lactose Anhydrous	33.80mg	-----	85.60mg
6	Closure 38mm CRC	As per packing policy		
7	75cc/38mm HDPE Bottle			

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
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F. No.35011/253/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of
M/s Morepen Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00451/AM-17/DES-3/450 dated the 23/8/2016 vide which application from M/s Morepen Laboratories Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Saxagliptin Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended for 1kg Export
1	(AlphaS)-Alpha[[[(1,1-dimethylethoxy)carbonyl]amino]-3-hydroxytricyclo[3,3,1,1 ^{3,7}]]decane-1-acetic acid (SX00)	2.64kg
2	(1S,3S,5S)-2-azabicyclo[3,1,0]hexane-3-carbox-amide trifluoroacetate(SXS01)	2.02kg
3	N-Hydroxy benzotriazole hydrate(HOBT)	1.18kg
4	N,N-diisopropyl ethylamine (DIPEA)	2.30kg
5	Diisopropyl ether (IPE)	3.60kg

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
Phone: 23352298
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri S.K. Panigrahi, Economic Officer, DES-III)
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F. No.35011/316/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Micro Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/135/AM-16/DES-3/57 dated the 12/06/15 vide which application from M/s. Micro Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Doxycycline 100mg Dispersible Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Doxycycline Monohydrate USP	106.17 mg/100 mg tablet

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/833/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Shodhana Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1472/AM-16/DES-3/1620 dated the 10/2/16 vide which application from M/s Shodhana Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **L-Alanine Methyl Ester Hcl.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	L-Alanine	0.75kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/348/2017-PI (Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of
M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00467/AM-18/DES-3/268 dated the 17/11/2017 vide which application from M/s Cadila Healthcare Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Mesalamine Delayed Release Tablets 1.2gm**. This department has examined the matter and DGFT is requested to call MBF from the firm duly approved by QC manager to calculate Quantity of Excipients.

(Parveen Kumar)
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Directorate General of Foreign Trade,
Department of Commerce,
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F. No.35011/348/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of
M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00466/AM-18/DES-3/323 dated the 11/10/2017 vide which application from M/s Cadila Healthcare Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Fenofibrate Capsules 67mg, 200mg, 300mg & 160mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended for 1000 tablets			
		67mg	200mg	300mg	160mg
1	Fenofibrate PH EUR	68.34gm	204gm	306gm	163.2gm

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
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F. No.35011/346/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of
M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00503/AM-18/DES-3/267 dated the 4/10/2017 vide which application from M/s Cadila Healthcare Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Hydroxy Chloroquine Sulfate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended for 1kg export
1	4,7 Dichloroquinoline	0.70kg
2	Hydroxy Novaldiamine	0.65kg

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
Phone: 23352298
Email: parveen.19@gov.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri S.K. Panigrahi, Economic Officer, DES-III
Phone No: 23061562, (269),
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F. No.35011/149/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing,
Janpath Bhawan, New Delhi,
Dated: October 30, 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of **M/s J.B. Chemicals & Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01093/AM-17/DES-3/1031 dated the 2/3/2017 vide which application from M/s J.B. Chemicals & Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Bupivacaine with Adrenaline injection 10x20ml Ampoules**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms recommended for 1000 injection
1	Bupivacaine Hcl	105gm
2	Adrenaline bitartrate	191.1mg

2.) This issues with the approval of competent authority.

(Parveen Kumar)
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Directorate General of Foreign Trade,
Department of Commerce,
Shri S.K. Panigrahi, Economic Officer, DES-III
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F. No.35011/173/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of **M/s Jubilant Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01200/AM-17/DES-3/1100 dated the 20/03/2017 vide which an application from M/s Jubilant Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Escitalopram Oxalate Tablets 5 mg, 10 mg & 20 mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import Item	For Export of 1No. Tablet			
		5 mg	10 mg	20 mg	
1.	Escitalopram Oxalate	6.517 mg	13.033 mg	26.066 mg	15mg 19.55

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
Shri S.K. Panigrahi, Economic Officer, DES-III
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F. No.35011/28/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: September 19, 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of
M/s Satya Deeptha Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/901/AM-17/DES-3/666 dated the 21/12/2016 vide which application from M/s Satya Deeptha Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1S,4R)-4-[(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino]-2-Cyclo Pentene-1-Methanol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S.No.	Import item	Norms Recommended for 1kg Export
1	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide	0.764kg
2	(+)-2-Azabicyclo [2.2.1] Hept-5-EN-3-One (Vincelactam)	1.298kg
3	D(-) Tartaric Acid	0.78kg
4	Sodium Borohydride	0.226kg
5	Isopropyl Alcohol	4.18kg
6	Methanol	4.75kg
7	L(+)Tartaric Acid	0.519kg

2.) This issues with the approval of competent authority.

(Parveen Kumar)
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Department of Commerce,
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F. No.35011/339/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room No.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of **M/s Sentiss Pharma Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00495/AM-18/DES-3/335 dated the 18/10/2017 vide which application from M/s Sentiss Pharma Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Visallergol Eye Drops 0.2%, 2.5ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended
1	Olopatadine Hcl	5.661gms for 1000 pack

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
Phone: 23352298
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Directorate General of Foreign Trade,
Department of Commerce,
Shri S.K. Panigrahi, Economic Officer, DES-III
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F. No.35011/646/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th December, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Divi's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/462/AM-14/DES-3/568 dated the 30/09/13 vide which application from M/s. Divi's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Iopamidol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Atipa Di Chloride	1.40
2.	2-Acetoxy Propionyl Chloride	0.49
3.	Iso Propyl Alcohol	8.13
4.	Methanol	3.21
5.	N,N-Dimethyl Acetamide	1.46
6.	Di Methyl Formamide	0.78
7.	Nitromethane	0.48
8.	Triethylamine	0.50
9.	Toluene	1.00

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT), Udyog Bhawan, New Delhi.

F. No.35011/349/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: December , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of
M/s Alembic Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00287/AM-18/DES-3/208 dated the 22/9/2017 vide which application from M/s Alembic Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Step 3 & Step 4**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended	
		Step 3	Step 4
1	Erythromycin Base USP	1.506kg	1.58kg
2	Hydroxylamine hydrochloride	0.68kg	0.714kg
3	Methanol	1.09kg	2.24kg
4	Methane Sulfonyl Chloride	0.45kg	0.47kg
5	Acetone	1.27kg	6.45kg
6	Ethyl Alcohol	2.61Ltr.	2.81Ltr.
7	Platinum Metal	0.05gm	0.05gm

2.) This issues with the approval of competent authority.

(Parveen Kumar)
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri S.K. Panigrahi, Economic Officer, DES-III
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F. No.35011/337/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of **M/s Cadila Healthcare Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00481/AM-18/DES-3/273 dated the 4/10/2017 vide which application from M/s Cadila Healthcare Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cholestyramine for Oral Suspension USP Powder 4gms**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Export Item	Qty.	UOM
1	Cholestyramine for Oral Suspension USP powder 4 gms (1X9G PCH Pack) (each pouch of 9 grams contain 4 grams of Cholestyramine Resin USP)(Active Ingredient: Cholestyramine Resin USP – Net Wt.40756.80 kgs)	10189200.000	Number
2	Cholestyramine for Oral Suspension USP powder 4 gms (1X378G jar pack) (Each jar of 378 gms equivalent to 42 pouches of 9 gms and each pouch of 9gms contain 4gms of Cholestyramine Resin USP) (Active Ingredient: Cholestyramine Resin USP – Net Wt.15362.26kgs)	91442.000	Number
3	Cholestyramine for Oral Suspension USP light powder 4 gms (1X5.5G PCH Pack) (each pouch of 5.5gms contain 4gms of Cholestyramine Resin USP) (Active Ingredient: Cholestyramine Resin USP – Net Wt.14079.84kgs)	3519960.000	Number
4	Cholestyramine for Oral Suspension USP light powder 4 gms (1X231G jar pack) (each jar of 231gms equivalent to 42 pouches of 5.5gms and each pouch of 5.5gms contain 4gms of Cholestyramine Resin USP) (Active ingredient: Cholestyramine Resin USP – Net Wt.6570.65kgs)	39111.000	Number

For above export product we may recommend following quantity of raw material.

S. No.	Import item	Norms recommended
1	Cholestyramine Resin USP	78303.66kg
2	Sucrose NF	66342.75kg
3	Mannitol USP (Pearlitol SD 200)	6094.88kg
4	Anhydrous Citric Acid USP (Powder Grade)	1746.99kg
5	Propylene Glycol Alginate NF	978.8kg

2.) This issues with the approval of competent authority.

(Parveen Kumar)
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Directorate General of Foreign Trade,
Department of Commerce,
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Phone No: 23061562, (269),/Udyog Bhawan, New Delhi-110011/Email: sk.panigrahi@nic.in

F. No.35011/339/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room No.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of **M/s Sentiss Pharma Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00476/AM-18/DES-3/334 dated the 18/10/2017 vide which application from M/s Sentiss Pharma Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ciprofloxacin Otic Solution 0.2%, 0.25ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import item	Norms Recommended
1	Ciprofloxacin Hcl Micronized	566.1mg for 1000vials

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
Shri S.K. Panigrahi, Economic Officer, DES-III
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F. No.35011/337/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of **M/s Cadila Healthcare Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00480/AM-18/DES-3/274 dated the 4/10/2017 vide which application from M/s Cadila Healthcare Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Doxycycline for injection USP 100mg/vial**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import Item	Norms recommended
1.	Doxycycline Hyclate USP	128.73gms for 1000 vials
2.	Mannitol USP	300gms for 1000 vials
3.	20ml USP type 1 amber molded glass vials	As per packing policy
4.	20mm RTU double slotted Bromobutyl Rubber stopper	

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
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F. No.35011/253/2017-(PI-Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: November , 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 Case of
M/s Tagoor Chemicals.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01316/AM-17/DES-3/1187 dated the 29/3/2017 vide which application from M/s Tagoor Chemicals. was sent to this Department for fixation of norms under para: 4.7 for the export of **2-chloromethyl-3,5-dimethyl-4-methoxy pyridine hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20:-

S. No.	Import Item	Norms Recommended for 1kg Export
1	3,5 Lutidine	1.04kg
2	Toluene	0.15kg
3	Methanol	0.763kg
4	Acetone	0.14kg
5	Isopropyl alcohol	0.43kg
6	Ammonium Persulphate	1.71kg

Activated Carbon

0.10kg

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
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F. No.35011/162/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 15, 2017

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Astral Steritech (P) Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00281/AM-17/DES-3/253 dated the 08/07/2016 vide which an application from M/s Astral Steritech (P) Ltd. was sent to this Department for fixation of norms against export of **Piperacillin and Tazobactam for Injection USP 4.5 gm**. This department has examined the matter and it is to be clarified that **SION A-3672** is already published for Piperacillin + Tazobactam 2.25 gm Injections. The calculation of the permissible inputs was based upon **SION A-205** for Injections up to 10 ml.

2) Considering the fact that the size of vial of export product mentioned in this application is 30 ml, the requirement cannot be worked out on pro-rata basis in line with SION A-3672. For injections about 10 ml wastage has to be allowed in line with **SION A-206** which provides for 5 % wastage. As such following norms are recommended against this application.

Product to be Exported			Raw materials to be Imported	
S. No.	Description	Quantity	Description	Quantity for 1000 vials
1.	Piperacillin and Tazobactam for Injection USP 4.5 gm (each 30 ml vial contains Piperacillin Sodium equivalent to 4 gm Piperacillin + Tazobactam Sodium equivalent to 0.5 gm Tazobactam.	1000 vials	Piperacillin Sodium + Tazobactam Sodium (8:1) (Sterile Powder)	4890.236 gm (with 4332.686 gm Piperacillin Sodium + 557.55 gm Tazobactam Sodium)

3) This issues with the approval of competent authority.

Barnali Khastgir
Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
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F. No.35011/257/2017-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room No. 302, 3rd Floor,
Janpath Bhawan New Delhi,
Dated: December 11, 2017

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s BioTech Ophthalmics (P) Ltd., Ahmedabad**

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/01469/AM-17/DES-3/21 dated the 06/04/2017 vide which application from **M/s BioTech Ophthalmics (P) Ltd.** was sent to this Department for fixation of norms under para: 4.7 for the export of **Bio Hyalur Duo (Sodium Hyaluronate Ophthalmic Solution)** This department has examined the matter and the following norms are furnished: -

Product to be Exported		Raw materials to be imported		
Description	Qty.	S. No	Description	Quantity for 1000 vials of 1 ml each
Bio Hyalur Duo (Sodium Hyaluronate Ophthalmic Solution) one syringe of 1 ml PFS containing Sodium Sodium Hyaluronate 14 mg in 1 ml vials and one syringe of 1 ml PFS containing 24 mg Sodium Hyaluronate)	1000 combipacks of one PFS of 1 ml containing 14 mg sodium Hyaluronate and another 1 ml PFS containing Sodium Hyaluronate 24 mg	1.	Sodium Hyaluronate	41.8 gm
		2.	Barrels (Hypak SCF 2.25 ml RF PRTC FM 27)	2000 Nos.
		3.	Plunger Rod (Hypak PR 2.25 ml PP)	2000 Nos.
		4.	Plunger Stopper (Hypak BSCF 1-3 ml PH ml PH 701/50C BLK SI 1000 WWD)	2000 Nos.
		5.	Back Stop (Back Stop 1-3ml PP Clear)	2000 Nos.
		6.	Blister (PP Blister 2.25 ml/3.0 ml)	2000 Nos.
		7.	Cannula (Component for Prefilled Syringe)	2000 Nos.
		8.	Tyyvek Lid (Packing Material) (Packing material for Prefilled Syringe)	2000 Nos.

2. This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri S.K. Panigrahi, Economic Officer, DES-III
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23(2) 2014 -Chemical
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor. A Wing, Nirman Bhawan.

New Delhi

Date: 13th May, 2017

June

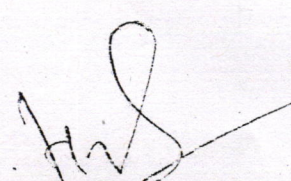
OFFICE MEMORANDUM

Subject: Amendment in the export description against Advance Authorization No. 0310776907 dated 03.4.2014 issued to M/s Makson Industries Pvt. Ltd. - regarding.

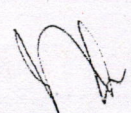
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No. 01/82/162/29/AM16/DES-III/141 dated 09.02.2017 of regarding amendment in the export description of Advance Authorization (AA) No. 0310776907 dated 03.4.2014 issued to M/s Makson Industries Pvt. Ltd. In the Advance Authorisation under reference, the item of export has been described as 421107 Kg of VICKS VAPORUB in the Packs of 50 GMS Jars, 80 GMS Tubes and 100 GMS Jars.

The request of amendment in the packing description was examined. It is observed that O/o Jt. DGFT Mumbai has already amended the initially issued A.A the with respect to packing of export description to 5 GMS Jars, 10 GMS Jars 25 GMS Jars, 50 GMS Jars and 100 GMS Jars, without any change in the total import/export quantity. Hence, as requested, export description with respect of packing may be allowed in the norms fixed against the referred A.A without any change in import or export quantity, wastage and input-output norms.

This issue is with the approval of competent authority.


(H.S Bisht)
Director (Chem.)

Shri Nirmal Kumar,
Dy. Director General Foreign Trade,
R.No. 307, O/o Director General of Foreign Trade,
M/o Commerce and Industry,
DES III Section
Udyog Bhawan, New Delhi


13.6.17
DES-III

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B-02

F. No.35011/171/2016-(PI-Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,
Dated: January , 2018

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20 case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00788/AM-17/DES-3/95 dated the 27/11/2017 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cytarabine injection 100mg/1ml, 500mg/5ml, & 1gm/10ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2015-20: -

S.no.	Import item	Norms recommended		
		1gm/10ml	500mg/5ml	100mg/1ml
1	Cytarabine white to off white crystalline powder assay: NLT 99%	1.10gm	0.55gm	0.11gm
2	Rubber stoppers 13mm grey bromobutyl 6720GC	As per packing policy		
3	Glass vials M clear 13mm T-1 5ml CA 07233			
4	Glass vials 20mm T-1 10-ml CA 8706			
5	Rubber stoppers 20mm grey bromobutyl 6720 GC			

2.) This issues with the approval of competent authority.

(Parveen Kumar)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
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B-03

F. No.35011/42/2017-(PI-Norms)

Government of India

Ministry of Chemical & Fertilizers

Department of Pharmaceuticals

Room no.310, B-wing, 3rd floor,
Janpath Bhawan, New Delhi,

Dated: November 2, 2017

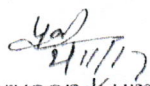
Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of **M/s Jubilant Generics Ltd, Noida.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00890/AM-17/DES-3/800 dated 28.12.2016 vide which an application from M/s Jubilant Generics Ltd. was sent to this Department for fixation of norms against export of **Spironolactone 25 mg, 50 mg and 100 mg Tablets**. This department has examined the matter and the following norms for each of the 3 strengths are furnished as follows: -

Product to be Exported			Raw materials to be Imported		
S. No.	Description	Quantity	S. No.	Description	Quantity
1.	Spironolactone 25 mg Tablets	1000 Tablets	1.	Spironolactone (Micronized)	25.50 gm
			2.	Calcium Sulfate Dihydrate	103.25 gm
2.	Spironolactone 50 mg Tablets	1000 Tablets	1.	Spironolactone (Micronized)	51.00gm
			2.	Calcium Sulfate Dihydrate	206.50 gm
3.	Spironolactone 100 mg Tablets	1000 Tablets	1.	Spironolactone (Micronized)	102.00 gm
			2.	Calcium Sulfate Dihydrate	413.00 gm

2.) This issues with the approval of competent authority.


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